



File No. 25/02/2025-NCLT

राष्ट्रीय कम्पनी विधि अधिकरण/ NATIONAL COMPANY LAW TRIBUNAL

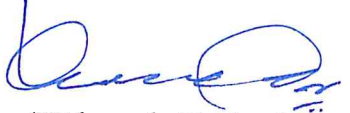
छठा तल, ब्लॉक-3,
सी. जी. ओ. कम्प्लेक्स, लोधी रोड,
6th Floor, Block-3,
CGO Complex, Lodhi Road,
नई दिल्ली / New Delhi- 110003
दिनांक / Dated: 21st September 2026

ORDER

This is to inform all concerned that sufficient time and opportunity were granted to all concerned parties/learned Advocates to rectify/remove the defects in their respective filings submitted before this Hon'ble Tribunal up to 30.06.2026.

Accordingly, in exercise of the powers conferred under Rule 28(4) of the National Company Law Tribunal Rules, 2016, the filings, including Petitions/Applications and additional documents, as detailed in the list annexed herewith as Annexure-A, which were filed up to 30.06.2026 and in respect of which the defects have not been rectified/removed within the stipulated time have been declined.

Any party aggrieved by the respective orders under Rule 28(4) may prefer an appeal before the Hon'ble Appellate Tribunal in accordance with Rule 63 of the National Company Law Tribunal Rules, 2016.


(Utkarsh Yadav) 21/09/26
Registrar

Copy to:-

1. P.S. to Hon'ble President, National Company Law Tribunal, New Delhi.
2. DR/AR/ Court officers NCLT, New Delhi
3. NCLT web site/ Notice Board.



National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Details of Filings Declined for Non-Compliance with Defect Removal 01/06/2026 To 30/06/2026 (Petition)

Sr No.	Date Of Filing	Case Type	Dairy No.	Title Of Case	Section	Scrutiny Date	Comments
1	4/22/2026	Company Petition (Companies Act)	710102032462026	TRACK CARGO PRIVATE LIMITED. VS	Sec. 441	6/4/2026	**No. of Objections: -** **2nd Reminder – Same Defects Persist** 1. Bookmarking with proper numbering is still missing in the PDF. Kindly provide proper bookmarking as per the index. 2. Case type is still not mentioned in the PDF. Kindly mention the case type in all relevant documents. 3. Page Nos. 109 and 110 are still not clear/readable. Kindly upload legible copies. 4. Affidavits of all applicants have not been filed. Kindly file the same. 5. Master data is required to be merged in the PDF and mentioned in the index. Kindly rectify the same. 6. Payment under Section 96 is still due. Kindly pay the requisite fee and upload proof of payment. 7. Index pagination and PDF pagination remain mismatched. Kindly rectify the same.
2	5/5/2026	Company Petition IB (IBC)	710102036552026	MINDA TTE DAPS PRIVATE LIMITED VS	IBC Section 59	6/15/2026	**No. of Objections: -** 1. The Vakalatnama has been merged with the petition. Kindly separate the Vakalatnama and file it appropriately. 2. Page Nos. 177, 195, 196, 198, 203, 204, and 244 are not clear/legible. Kindly provide clear and legible copies. 3. OCR is missing. Kindly apply OCR to the complete PDF and re-upload the corrected file.
3	4/2/2026	Company Petition (Companies Act)	710102024762026	MUKESH MOHTA VS BLUE SAPPHIRE HEALTHCARES PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	6/2/2026	**No. of Objections: -** **2nd Reminder – Same Defect** 1. In Volume-2, numbering is still missing in the bookmarking. Kindly provide proper bookmarks along with page numbering. 2. In Volume-3, bookmarking with page numbering is still missing. Further, pagination in the index has not been provided. Kindly rectify the defects and ensure that the bookmarking and index pagination are in conformity with the PDF.
4	5/1/2026	Company Petition (Companies Act)	710102035622026	HIMESH JAIN VS MAHABHADRA HOLDINGS PRIVATE LIMITED	Sec. 242(4)	6/2/2026	**No. of Objections: -** 1. A defect regarding payment compliance under Section 242 has been raised. Kindly comply with the said requirement and upload the requisite proof of payment/compliance document.
5	5/30/2026	Company Petition IB (IBC)	710102044332026	RARE ASSET RECONSTRUCTION LIMITED VS MAGIC EYE DEVELOPERS PRIVATE LIMITED	IBC under Sec 7	6/1/2026	**No. of Objections: -** 1. Proof of service is missing. 2. Pagination is incomplete in the index of Volume-II.
6	5/23/2026	Company Petition IB (IBC)	710102042362026	BHAGWATI POLY PACKS THROUGH ITS PARTNER MR SUDHIR KUMAR JAIN VS UM AUTOCOMP PRIVATE LIMITED	IBC Under Sec 9	6/15/2026	No. of Objections: - The Vakalatnama format is incorrect. Kindly rectify the defect and upload the corrected Vakalatnama in the prescribed format.
7	6/3/2026	Company Petition IB (IBC)	710102045252026	RAJNEESH KUMAR VS BANK OF MAHARASHTRA AND ANR	Section 94(1)	6/4/2026	**No. of Objections: -** 1. Case type is wrongly mentioned in the PDF. Kindly correct the case type accordingly. 2. Master data is missing. Kindly upload the same.
8	6/3/2026	Company Petition IB (IBC)	710102045392026	RAJNEESH KUMAR VS BANK OF MAHARASHTRA AND ANR	Section 94(1)	6/4/2026	**No. of Objections: -** 1. Case type is wrongly mentioned in the PDF; kindly correct the case type accordingly. 2. Master data is missing; kindly upload the same.

9	6/3/2026	Company Appeal(Companies Act)	710102045282026	RAJNEESH KUMAR VS BANK OF MAHARASHTRA AND ANR	Sec 252 (3)	6/14/2026	**No. of Objections: -** 1. Kindly merge all documents, including the Application, Affidavit, Annexures, and Vakalatnama, into volume-wise PDFs and re-upload the same. 2. Counsel details and the NCLT heading are missing in the volume-wise Index of Volume I, Volume II, and Volume III. Kindly incorporate the same and re-file the matter. 3. The case type is incorrectly mentioned in the PDF. Kindly correct the case type to **COMPANY APPEAL** wherever it appears in the PDF and re-upload the corrected file. 4. Page Nos. 128, 213, and 236 are not clear/readable. Kindly upload clear and legible copies of the said pages. 5. In the Proof of Service, the ROC email is missing. ROC email id is (roc.delhi@mca.gov.in) Kindly provide the ROC service email and upload the corrected Proof of Service.
10	6/5/2026	Company Petition IB (IBC)	710102046062026	ADITYA BANSAL VS NA	Section 94(1)	6/8/2026	**No. of Objections: -** 1. The uploaded PDF contains only blank pages; therefore, the filing cannot be scrutinized. Kindly upload a legible and complete PDF containing all documents
11	5/7/2026	Company Appeal(Companies Act)	710102037162026	ADITYA BANSAL VS NA	Sec 252 (3)	6/22/2026	**No. of Objections: -** 1. remove double pagination from 9 to 18, 81 to 87 in PDF. 2. kindly clear and accurate the numbering of PDF 3. Company details have not been properly updated in the online portal. Kindly update the company details in the online portal as per the PDF. 4. An extra PDF/document has been uploaded in the Document View. Kindly remove the unnecessary PDF. 5. Annexures mentioned in the Index are not properly reflected in the PDF. Kindly arrange and mention the annexures in the PDF as per the Index. 6. Affidavit, as mentioned in the Index, is missing after the prayer clause of the application. Kindly upload the same. 7. page no 51 is not readable kindly upload properly. 8. Kindly serve a copy of the petition/application to the **Registrar of Companies, Delhi** at **roc.delhi@mca.gov.in** and file proof of service accordingly.
12	6/9/2026	Company Petition (Companies Act)	710102047142026	SN BHARGAVA VS VIKAS BOOKS LIMITED	Sec. 213	6/28/2026	**No. of Objections** 1. Bookmarking with proper page numbering is missing in the PDF. Kindly provide bookmarks along with pagination as per the Index. 2. Counsel details and signatures are missing in the Index and Memo of Parties. Kindly incorporate the requisite counsel particulars. 3. On Page No. 17, the NCLT heading and case type are missing in the Application. Kindly rectify the format and upload the corrected document. 4. OCR is missing in the PDF. Kindly apply OCR and re-upload a searchable PDF. 5. The MOA at Pages Nos. 64, 65, 67, 71, 72, 73, and 75, and the AOA at Pages Nos. 81, 83, 87, 91, 97, 99, 101, 103, 105, and 113 are not clear and legible. Kindly upload clear and readable copies of the said documents. 6. Kindly file the petition/application in the proper prescribed format and ensure compliance with the applicable NCLT Rules and filing requirements. 7. Kindly upload all respondent details in the Memo of Parties in the PDF.
13	6/9/2026	Company Petition (Companies Act)	710102047222026	SN BHARGAVA VS JMD LIMITED	Sec. 213	6/28/2026	**No. of Objections: -** 1. Bookmarking along with proper page numbering is missing in the PDF. Kindly provide bookmarks and pagination as per the index and re-upload the corrected PDF. 2. The Respondent's name mentioned in the MOA and AOA does not match the name reflected in the Memo of Parties. Kindly rectify the discrepancy and ensure consistency across all documents. 3. The Master Data annexed in the PDF is incorrect. Kindly upload the correct and updated Master Data. 4. Counsel details are not mentioned in the index. Kindly incorporate the complete counsel details in the index. 5. Improper file has been uploaded. Kindly upload the proper and complete file in accordance with the filing requirements.
14	6/9/2026	CA(A) Merger and Amalgamation(Companies Act)	710102047122026	RADHA BALLABH NEST-BUILD PRIVATE LIMITED VS RISHIKESH BUILDCON PRIVATE LIMITED	Sec 233 (5)	6/10/2026	**No. of Objections: -** 1. Numbering is missing in the bookmarking. Kindly provide proper bookmarks along with page numbering. 2. The case type is **CA(CAA)** Kindly correct the case type in the PDF and online portal, wherever applicable. 3. Pagination is incomplete in the index. Kindly provide complete pagination and ensure consistency with the PDF. 4. The List of Dates and Events is missing in both the index and the PDF. Kindly incorporate the same. 5. The Brief Synopsis is missing in both the index and the PDF. Kindly include the same. 6. The Memo of Parties is missing in both the index and the PDF. Kindly incorporate the same. 7. The Prayer Clause is missing in the application. Kindly include the prayer and re-file the corrected application. 8. Affidavits of all applicant companies are missing. Kindly file the same. 9. OCR is missing in the PDF. Kindly apply OCR and re-upload the corrected document. 10. Page No. 65 is in a vernacular language. Kindly provide a duly translated copy of the said page. 11. The "True Copy" endorsement and signatures are missing on the annexure pages. Kindly affix the requisite certification and signatures on all annexure pages. 12. In a merger matter, respondent details are not required. Kindly remove the respondent entry and correctly update the applicant details in the online portal. 13. The Valuation Report is missing. Kindly file the same. 14. In respect of **RADHA BALLABH NEST-BUILD PRIVATE LIMITED** and **PP BUILD MART PRIVATE LIMITED**, the Board Resolution, MOA & AOA, Master Data, Auditor's Report, and Balance Sheet are missing. Kindly file the same. 15. In respect of **RISHIKESH BUILDCON PRIVATE LIMITED**, the MOA & AOA and Master Data are missing. Kindly file the same. 16. Affidavits of all company shareholders are missing. Kindly file the same. 17. The Vakalatnama is missing. Kindly file the same. **Before re-filing, kindly visit the Registry for clarification and verification of the defects.**
15	6/9/2026	CA(A) Merger and Amalgamation(Companies Act)	710102047112026	M R S CONTRACTORS PRIVATE LIMITED VS GANGA-SHIV CONTRACTORS PRIVATE LIMITED	Sec 233 (5)	6/10/2026	**No. of Objections: -** 1. Numbering is missing in the bookmarking. Kindly provide proper bookmarks along with page numbering. 2. The case type is **CA(CAA)** Kindly correct the case type in the filing and ensure consistency throughout the documents. 3. The date is missing in the Index and on Page No. 7. Kindly incorporate the same. 4. The List of Dates and Events is missing in both the Index and the PDF. Kindly include the same. 5. The Brief Synopsis is missing in both the Index and the PDF. Kindly incorporate the same. 6. The Memo of Parties is missing in both the Index and the PDF. Kindly include the same. 7. The Prayer Clause is missing in the application. Kindly rectify the defect and re-file the corrected application. 8. Affidavits of all applicant companies are missing. Kindly file the same. 9. OCR is missing in the PDF. Kindly apply OCR and re-upload the corrected document. 10. Pages Nos. 34, 36, 37, 48, 53, and 58 are not clear and legible. Kindly upload clear and readable copies of the said pages. 11. Page No. 66 is in a vernacular language. Kindly provide a duly translated copy of the said page. 12. The "True Copy" endorsement and signatures are missing on the annexure pages. Kindly affix the requisite certification and signatures on all annexure pages. 13. In a merger matter, respondent details are not required. Kindly remove the respondent entry and correctly update the applicant details in the online portal. 14. The Valuation Report is missing. Kindly file the same. 15. In respect of **M R S CONTRACTORS PRIVATE LIMITED**, **R S M CONSTRUCTION PRIVATE LIMITED**, and **RUPA PROMOTERS PRIVATE LIMITED**, the Board Resolution, MOA & AOA, Master Data, Auditor's Report, and Balance Sheet are missing. Kindly file the same. 16. In respect of **GANGA-SHIV CONTRACTORS PRIVATE LIMITED**, the MOA & AOA and Master Data are missing. Kindly file the same. 17. Affidavits of all company shareholders are missing. Kindly file the same. 18. The Vakalatnama is missing. Kindly file the same. **Before re-filing, kindly visit the Registry for clarification and verification of the defects.**
16	6/10/2026	Company Petition (Companies Act)	710102047542026	GRAPECITY FOUNDATION VS GRAPECITY INDIA PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	6/10/2026	No. of Objections: Due to payment under Section 242. Master data is missing. True copy stamp and signature are missing on annexure pages.

17	4/22/2026	Company Petition (Companies Act)	710102032372026	TRACK CARGO PRIVATE LIMITED. VS GRAPECITY INDIA PRIVATE LIMITED	Sec. 441	6/4/2026	**No. of Objections: -** **2nd Reminder – Same Defects Persist** 1. Bookmarking with proper page-wise numbering is still missing in the PDF. Kindly provide proper bookmarking as per the index. 2. The case type is still not mentioned in the PDF. Kindly ensure the case type is correctly reflected in all relevant documents. 3. The page following Page No. 1 remains cut/incomplete. Kindly upload a clear and complete copy. 4. Page Nos. 116 and 117 are still not clear/readable. Kindly upload legible copies. 5. Affidavits of all applicants have not been filed. Kindly file the same. 6. The master data is not merged in the PDF and is not reflected in the master index. Kindly rectify the same. 7. Payment under Section 96 is still due. Kindly pay the requisite fee and upload proof of payment.
18	5/13/2026	Company Petition IB (IBC)	710102039002026	UCO BANK VS RAJIV USHAKANT KACHRA	Section 95(1)	6/3/2026	**No. of Objections: -** 1. The section mentioned in the Petition/Application is incorrect. Kindly rectify the same and ensure that the correct section is reflected throughout the filing. 2. Master Index is missing. Kindly upload the Master Index. 3. Pagination is incomplete in the PDF. Kindly provide proper and complete pagination throughout the document.
19	6/15/2026	Company Petition IB (IBC)	710102048062026	SUPER BOND ADHESIVES PRIVATE LIMITED VS RASIK PRODUCTS PRIVATE LIMITED	IBC Under Sec 9	6/16/2026	**No. of Objections: -** 1. Wrong jurisdiction has been selected/filed. Kindly rectify the jurisdiction details and refile the matter before the appropriate Bench having territorial and subject-matter jurisdiction.
20	6/17/2026	Company Petition (Companies Act)	710102048822026	UDAY GUPTA VS HANSRAJ GUPTA AND COMPANY PVT LTD	Sec. 244(1)	6/18/2026	**No. of Objections: -** 1. Case type is incorrectly selected. Kindly choose **Interlocutory Application** in the online portal. 2. The main case has not been linked in the online portal. Kindly link the relevant main case. 3. Main case number is not mentioned in the PDF. Kindly mention the complete main case number in the application. 4. Counsel's signature is required on every page of the application. Kindly sign all pages. 5. The affidavit is not notarized / verified. Kindly file a duly notarized and verified affidavit. 6. Vakalatnama is missing. Kindly upload the same. 7. Proof of Service is missing. Kindly upload the same. 8. Kindly fill in the details of all respondents in the online portal as per the Memo of Parties. 9. An extra duplicate PDF has been uploaded in the Proof of Service column. Kindly delete the duplicate document. **Note:** The matter has been filed in the wrong portal. This is an Interlocutory Application; however, it has been uploaded under the Petition portal. Kindly file the application in the appropriate portal.
21	12/9/2025	Company Petition IB (IBC)	710102107982025	MPRS SHIPPING AND LOGISTICS PVT LTD VS AGROW ALLIED VENTURES PRIVATE LIMITED	IBC Under Sec 9	6/11/2026	No of objection 1 wrong judication 2 volume wise index missed 3 merged all document 4 sign missed in annexures pages 5 wrong alignment of pages no 253 to 268 6 annexure pages missed sign 7 wrong alignment of pages are 392 to 408 8 25 rs welfare missed in vakalatnama 10 book marking mandatory as per index with pagination 11 proof of service missed
22	6/16/2026	Company Petition IB (IBC)	710102048562026	ODYSSEY ENERGY SOLUTIONS PRIVATE LIMITED VS HUSK POWER SYSTEMS PRIVATE LIMITED	IBC Under Sec 9	6/17/2026	**No. of Objections: -** 1. Bookmarking is mandatory as per the index with proper pagination in both volumes. Kindly provide bookmarking accordingly. 3. Pagination is missing in the index of Volume 6. Kindly rectify the same. 5. Page No. 60 is in wrong alignment. Kindly upload the page in proper alignment. 6. Annexure pages in all Volume are not signed and true copy and marked a Kindly sign and certify all annexures accordingly. 7. ₹3 Court Fee Stamp is missing on the Vakalatnama. Kindly affix the requisite court fee stamp. 8. Proof of Service is missing. Kindly upload the same. 9 page no 352 and 353 not clear 10 annexures pages missed sign with true copy in all volume
23	6/18/2026	Company Petition (Companies Act)	710102048942026	SANJEEV SINHA VS EXCEL SYSTEMS (INDIA) PRIVATE LIMITED	Sec. 213	6/22/2026	**No. of Objections: -** 1. Kindly merge all documents in proper sequence as per the index. 2. Master Index is missing. Kindly provide the same. 3. The index does not match Volume-I. Kindly rectify the index accordingly. 4. Bookmarking and pagination are improper. Kindly provide proper bookmarking along with correct pagination. 5. Page Nos. 69, 178, and 180 are not clearly readable. Further, Page No. 85 is cut from the upper side. Kindly upload clear and complete copies of the said pages. 6. Index is missing in the uploaded PDF. Kindly attach the index and re-upload the PDF. 7. Page No. 87 is in Hindi. Kindly provide an English translation of the same. 8. MOA and AOA are missing in the PDF. Kindly upload the same.
24	6/23/2026	CA(A) Merger and Amalgamation(Companies Act)	710102049512026	ONKAR EXIM PRIVATE LIMITED. VS EXCEL SYSTEMS (INDIA) PRIVATE LIMITED	Sec. 230-232, Sec 234	6/24/2026	no of objections: - 1. bookmarking with numbering is missing in pdf 2. OCR missing 3. case type wrong in pdf. kindly correct it- CA(CAA) and case type year is missing in pdf 4. merge all document in volume-wise pdf 5. index is missing and create volume-wise index 6. memo of parties missing 7. list date and event missing 8. brief synopsis missing 9. ONKAR EXIM PRIVATE LIMITED.- MOA pages are not clear 10. true copy and sign missed in annexure pages 11. consent affidavit page no-145 to 154 case type and notary missing 12. ONKAR RISHI PRIVATE LIMITED- MOA, AOA and Auditor Report missing 13. Rs. 25/- welfare fees, case type and pagination missing in both vakaltnama and kindly merge in volume-wise pdf 14. ONKAR EXIM PRIVATE LIMITED- master data missing 15. ONKAR RISHI PRIVATE LIMITED- master data missing 16. valuation report missing
25	6/2/2026	Company Petition (Companies Act)	710102044942026	HITCHKI CREATIONS PRIVATE LIMITED VS EXCEL SYSTEMS (INDIA) PRIVATE LIMITED	Sec 252 (3)	6/3/2026	**No. of Objections: -** 1. Case type is wrongly mentioned in the online portal, PDF, index, and page no. 3. Kindly correct the same. 2. List of Dates and Events is missing in the PDF and index. 3. Brief Synopsis is missing in the PDF and index. 4. Balance Sheet is missing. Kindly upload the same. 5. Date, place, and counsel details are missing in the index. 6. Kindly add all applicant and respondent details in the online portal as per the Memo of Parties. 7. Counsel details are missing in the Memo of Parties. 8. Appeal application requires signatures on every page. 9. Annexure pages are not signed and marked as "True Copy." 10. Rs. 1/- Court Fee is missing. Kindly affix the same. Rs. 25/- Welfare Fee should be pasted in the blank space provided, and the date is missing in the Vakalatnama. 11. In the Proof of Service, kindly serve and provide proof of service to the following email IDs: * ROC Delhi: roc.delhi@mca.gov.in * Income Tax Department: delhi.dcit.judicial.hc@incometax.gov.in
26	6/9/2026	Company Petition (Companies Act)	710102047022026	SAHIL KATHURIA VS JAI SINGH	Sec. 169(4)	6/9/2026	**No. of Objections: -** 1. Merge all documents into volume-wise PDF files. 2. Bookmarking with proper numbering is missing in the PDF. 3. Case year is missing in the case type mentioned in the PDF. 4. Index is missing. 5. Memo of Parties is missing. 6. Brief Synopsis is missing. 7. List of Dates and Events is missing. 8. Add the company details in the online portal. 9. OCR is missing. 10. Pagination is missing in the PDF. 11. Counsel details are missing after the prayer clause. 12. Deponent's signature is missing in the affidavit. 13. "True Copy" endorsement and signatures are missing on the annexure pages. 14. MOA and AOA are missing. 15. Vakalatnama is missing. 16. Proof of Service is missing.

27	6/8/2026	Company Petition (Companies Act)	710102046822026	ASHISH SAWE VS EVAL REALTY SOLUTIONS INDIA PRIVATE LIMITED	Sec. 242(4), Sec 241 (2)	6/9/2026	***No. of Objections: -** 1. Due payment for Section 241 has not been made. Kindly deposit the requisite fee and upload proof of payment. 2. Numbering is missing in the Bookmarking. Kindly provide proper numbering in accordance with the Index and pagination. 3. This is a fresh petition. Kindly remove "Court-IV" from the heading. 4. MOA and AOA have not been mentioned in the Index. Kindly include the same in the Index. 5. The Index is blurred, and Pages Nos. 2, 6, 7, 14, 15, 20, 21, 24, 31 to 37, 75 to 80, 82, 83, 88, 89, 91 to 98, 101, 102, 108 to 111, and 113 are also blurred. Almost the entire PDF is not legible. Kindly upload a clear and legible PDF. 6. In the Index, only Section 241 has been mentioned repeatedly. Section 242 is missing, though it appears in the PDF. Kindly rectify the Index accordingly. 7. The application is not signed on every page. Kindly ensure that all pages of the application are duly signed. 8. "True Copy" endorsement and signatures are missing on the annexure pages. Kindly affix the same on all annexures. 9. Rs. 3/- court fee and date are missing in the Vakalatnama. Further, the Vakalatnama is blurred. Kindly rectify the defects and upload a clear copy. 10. At Serial No. 16 of the Index, the entry relating to fees is mentioned; however, the corresponding document is missing from the PDF and pagination. Kindly upload the same and update the pagination. 11. Master Data has not been annexed. Kindly upload the latest Master Data.
28	6/9/2026	Company Petition IB (IBC)	710102047102026	SATPAL KALRA VS NA	Section 94(1)	6/10/2026	***No. of Objections: -** 1. Proper bookmarking with page numbering is mandatory. Kindly provide bookmarks for all documents and ensure that the bookmarks correspond with the pagination. 2. Pagination is missing in both the Index and the PDF. Kindly provide proper pagination and ensure consistency throughout the filing. 3. The application has been incorrectly included in the PDF. Kindly remove the same and re-upload the corrected PDF. 4. The ₹25 Welfare Stamp and ₹3 Court Fee Stamp are missing on the Vakalatnama. Kindly affix the same and re-upload the corrected document. 5. An extra PDF has been uploaded. Kindly remove the extra PDF and retain only the relevant documents. 6. The annexure pages do not bear the "True Copy" endorsement/signature. Kindly affix the "True Copy" signature on each annexure page. 7. Some pages are not clear and legible. Kindly upload clear and readable copies of the affected pages.

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Details of Filings Declined for Non-Compliance with Defect Removal 01/06/2026 To 30/06/2026 (Application)

Sr No.	Date Of Filing	Case Type	Dairy No.	Title Of Case	Section	Scrutiny Date	Comments
1	5/18/2026	Interlocutory Application (I.B.C)	710102040632026	UNION OF INDIA VS DINKAR T VENKATASUBRAMANIA N	Rule 11 of NCLT, 2016	6/24/2026	1. Section mismatched pdf and online portal. 2. Vakalatnama missing in pdf. 3. This is an **Application for Condonation of Delay in Filing the Appeal under Section 42**+. Kindly attach the Company Appeal PDF in the annexures with proper signature and **True Copy** endorsement.
2	5/30/2026	Company Application(Companies Act)	710102044262026	MR RAJAT BHANDARI DIRECTOR SIO MR ASHOK KUMAR BHANDARI VS MAKINO AUTO INDUSTRIES PRIVATE LIMITED THROUGH ITS CHAIRMANMANAGING DIRECTOR	Rule 11 of NCLT	6/1/2026	***No. of Objections: -** 1. Main case number is missing in the Vakalatnama. Kindly rectify the same.
3	6/1/2026	Interlocutory Application (I.B.C)	710102044712026	MR. GAURAV KAPOOR LIQUIDATOR VS NA	Rule 11 of NCLT, 2016	6/21/2026	***No. of Objections: -** 1. Section mismatch. In the online portal, Rule 11 has been selected, whereas the PDF mentions Under Regulation 31(2) As per the soft copy PDF, the matter is filed under **Regulation 31(2) therefore, kindly select Any Other Provision in the online portal.
4	5/22/2026	Interlocutory Application (I.B.C)	710102041902026	SUNEEL KUMAR CHAUHAN VS JAYPEE INFRA TECH LIMITED	Section 60(5)/Rule 11	6/1/2026	***No. of Objections: -** 1. The Demand Draft (DD) number entered in the payment receipt does not match the DD that has been submitted. Kindly verify the details and correct the DD number in the payment receipt accordingly.
5	6/1/2026	Interlocutory Application (I.B.C)	710102044582026	NITIN NARANG VS BANK OF MAHARASHTRA	Sec 60(5)	6/2/2026	***No. of Objections: -** 1. Wrong jurisdiction. Kindly file the matter before the **Mumbai Bench**+, as the present filing does not fall within the jurisdiction of this Bench.
6	6/1/2026	Interlocutory Application (I.B.C)	710102044682026	ZENITH MEDIA SCOPE PRIVATE LIMITED VS NIRVIKAR FILMS LLP	Rule 11 of NCLT, 2016	6/2/2026	***No. of Objections: -** 1. Main case number is missing in the affidavit. 2. Section is mismatched; kindly select **Section 60(5)**+ in the online portal and mention **read with Rule 11**+ in the index and application. 3. Copy of the Vakalatnama is missing in the PDF.
7	6/3/2026	Miscellaneous Application(Companies Act)	710102045262026	SMT ANJU GOEL VS MS BLUE FLUIDICS PVT LTD	Application under any other provisions	6/3/2026	***No. of Objections: -** 1. Case type has been selected incorrectly. You have selected **Miscellaneous Application**+; kindly select **Interlocutory Application**+. 2. Memo of Parties is missing in the index and PDF. Bookmarking is also missing. 3. Bookmarking is mandatory as per the index with proper pagination. 4. The application requires signatures on every page. 5. Vakalatnama has not been annexed. Kindly upload the same. 6. The main case number is incorrectly mentioned on page no. 1 of the application and affidavit. Kindly correct the same.
8	6/3/2026	Interlocutory Application (I.B.C)	710102045242026	ARVIND MITTAL VS YADUBIR SAJWAN	Sec 60(2)	6/3/2026	***No. of Objections: -** 1. Bookmarking is mandatory as per the index with proper pagination. 2. Page numbers are missing in the index. 3. Only 13 pages have been uploaded in the soft PDF. Kindly upload the complete PDF. 4. As per the Memo of Parties, there is no respondent. Therefore, kindly delete the respondent entry from the online portal. 5. Counsel details are missing in the Memo of Parties. Kindly provide the same.
9	6/4/2026	Interlocutory Application (I.B.C)	710102045532026	GAURAV SRIVASTAVA VS YADUBIR SAJWAN	Section 60(5)	6/5/2026	***No. of Objections: -** 1. The main case number mentioned in the affidavit is incorrect. Further, "Indore Bench" has been wrongly mentioned in the heading. Kindly rectify the same and ensure consistency with the case record. 2. Petitioner's basic details are missing in the online portal. Kindly complete and update the same. 3. Pagination is missing in bookmarking. Kindly ensure proper pagination with complete and correct bookmarks before re-filing.
10	6/5/2026	Interlocutory Application (I.B.C)	710102045992026	VINOD KUMAR AGARWAL VS MS FITTJEE LTD	Section 25A & Regulation 4A	6/8/2026	***No. of Objections: -** 1. Section/Rule is mismatched in the online portal. Kindly select **Rule 11**+ in the online portal and rectify the defect. 2. Memo of Parties is missing from the Index. Kindly include the same in the Index and re-file. 3. Affidavit of Petitioner No. 2 is missing in the PDF. Kindly upload the same. 4. The Petitioner and Respondent details appearing in the online portal are identical. Kindly rectify the entries as per the Memo of Parties. 5. Vakalatnama is missing in the PDF. Kindly upload the same.
11	6/5/2026	Interlocutory Application (I.B.C)	710102045822026	MS TIRATH RAM AHUJA PVT LTD VS AKME PROJECTS LIMITED	Sec 60(5)	6/5/2026	No. of Objections: - 1. ₹3/- court fee and ₹25/- welfare fund stamp are missing on the Vakalatnama. Kindly affix the same. 2. Basic details of Respondent No. 1 are missing in the online portal. Kindly update the same as per the memo of parties.
12	6/5/2026	Restoration Application (Companies Act)	710102046002026	SHASHANK LAL VS AKME PROJECTS LIMITED	Rule 48	6/15/2026	
13	6/10/2026	Interlocutory Application (I.B.C)	710102047352026	CHARM INVESTMENTS PRIVATE LIMITED VS LR BUILDERS PRIVATE LIMITED	Rule 11 of NCLT, 2016	6/10/2026	***No. of Objections: -** 1. Proper bookmarking with pagination is mandatory. Kindly provide bookmarks for all documents as per the index and ensure that the page numbers correspond correctly with the pagination. 2. The application is not signed on every page. Kindly ensure that all pages of the application are duly signed. 3. Kindly fill in the details of all respondents in the online portal, along with their basic particulars, as per the Memo of Parties. 4. The Vakalatnama has not been annexed with the petition/application. Kindly upload the same.

14	6/3/2026	Interlocutory Application (I.B.C)	710102045492026	GAURAV SRIVASTAVA VS SHIV RAMAN DUGAL	Sec 66(1)	6/4/2026	**No. of Objections: -** 1. The main case number is mismatched. You have mentioned **C.P. (IB)1058(NB)2020**; kindly remove **NB** and mention **PB** in the PDF. Further, the main case number is also incorrect in the affidavit, and **Indore Bench** has been wrongly mentioned in the heading. Kindly rectify the same. 2. Petitioner and Respondent basic details are missing in the online portal. Kindly update the same. 3. Page Nos. 86 to 89 are not readable. Kindly upload clear and legible copies. 4. The section mentioned in the online portal and the PDF is mismatched. Kindly correct the same. 5. OCR is missing on Page Nos. 58 to 137. Kindly upload an OCR-enabled PDF. 6. Page Nos. 132 and 134 are cut from the left side. Kindly upload clear and complete copies of the said pages.
15	6/10/2026	Interlocutory Application (I.B.C)	710102047702026	MILAN AGGARWAL VS CANARA BANK	Rule 11 of NCLT, 2016	6/11/2026	**No. of Objections: -** 1. Wrong jurisdiction. The soft copy of the petition mentions **BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, JAIPUR BENCH, JAIPUR** and **Company Application No. (I.B.)-73/95/JPR/2024**, indicating that the matter pertains to the Jaipur Bench. Kindly file the matter before the appropriate jurisdiction, i.e., **NCLT Jaipur Bench**.
16	6/10/2026	Interlocutory Application (I.B.C)	710102047412026	PRADEEP KUMAR KAUSHIK VS NIRLESH GUPTA	Section 19(2) / Regulation 30	6/10/2026	**No. of Objections: -** 1. Bookmarking is missing in the PDF and pagination is missing in the Index. Kindly provide proper bookmarking with page numbering and ensure that the Index pagination corresponds with the PDF. 2. Signatures are missing on every page of the application. Kindly ensure that all pages of the application are duly signed. 3. The file is incomplete as per the documents mentioned in the Index. Kindly upload the missing documents and ensure that the filing is complete in all respects.
17	6/12/2026	Interlocutory Application (I.B.C)	710102047882026	RAMBHA GUPTA VS AJIT GYANCHAND JAIN	Sec 60(5)	6/12/2026	**No. of Objections: -** 1. The Prayer clause mentions **Condonation of Delay**, whereas the **Index** and **Application** mention **Recall of Order**. Kindly rectify the discrepancy and ensure that all documents reflect the correct relief sought. 2. If the present filing is for **Condonation of Delay**, kindly annex the Condonation of Delay Application along with all supporting documents and upload the revised PDF. 3. The nature of the filing is not clear from the documents uploaded. Kindly clarify the purpose of the filing before re-submission. 4. Before re-filing, please visit or consult the concerned **Deputy Registrar (DR)** and **Assistant Registrar (AR), Registry**, to avoid further defects and ensure proper filing.
18	6/15/2026	Interlocutory Application (I.B.C)	710102048082026	ANUJ GOYAL VS MOHIT CHAWLA RESOLUTION PROFESSIONAL	Rule 11 of NCLT, 2016	6/16/2026	**No. of Objections: -** 1. Memo of Parties is missing in the PDF. Kindly attach the same and re-upload the corrected PDF. 2. Signatures are missing on every page of the application. Kindly ensure that all pages of the application are duly signed. 3. True Copy signatures are missing on the annexures. Kindly affix True Copy signatures on all annexures. 4. Copy of the Vakalatnama is missing. Kindly attach the same in the PDF and re-upload the complete set of documents.
19	6/16/2026	Interlocutory Application (I.B.C)	710102048572026	PARAMJEET SINGH BHATIA LIQUIDATOR MARGRA INDUSTRIES LTD VS MOHIT CHAWLA RESOLUTION PROFESSIONAL	Regulation 44(2), Liquidation process Regulation, 2016	6/23/2026	**No. of Objections: -** 1. **Bookmarking is missing. Kindly provide proper bookmarking in the PDF and re-upload the corrected file.**
20	6/15/2026	Interlocutory Application (I.B.C)	710102048252026	AMRITSAR TOWNSHIP PRIVATE LIMITED VS METCALFE PROPERTIES PRIVATE LIMITED	Sec 60(5)	6/17/2026	**No. of Objections: -** 1. Order dated 26.05.2026, as mentioned in the prayer, is missing in the PDF. Kindly upload and annex the said order and re-submit the filing.
21	6/18/2026	Interlocutory Application (I.B.C)	710102048972026	MR SUMIT SHARMA VS METCALFE PROPERTIES PRIVATE LIMITED	Application under any other provisions- IBC	6/19/2026	-----
22	4/17/2026	Miscellaneous Application (IBC)	710102030872026	MR SUMIT SHARMA VS METCALFE PROPERTIES PRIVATE LIMITED	Application under any other provisions- IBC	6/14/2026	1. The case type selected is incorrect. Kindly choose **Interlocutory Application** in the online portal. 2. A duplicate document has been uploaded in the **Proof of Service** column. Kindly delete the duplicate document and retain only the correct document.
23	6/23/2026	Interlocutory Application (I.B.C)	710102049172026	MUKESH KUMAR VS RAJESH KUMAR PARAKH	Sec 60(5)	6/23/2026	DD NOT SUBMITTED
24	6/24/2026	Interlocutory Application (I.B.C)	710102049742026	CFM ASSET RECONSTRUCTION PRIVATE LIMITED VS SAPAN MOHAN GARG	Section 22, 27	6/25/2026	No. of Objections: - 1. Respondent's basic details are missing on the online portal. Kindly update the same. 2. Page No. 184 is not readable. Kindly upload a clear and legible copy. 3. Page No. 188 is in incorrect alignment. Kindly rectify and re-upload the page. 4. Pages No. 199 and 200 are in Hindi. Kindly provide and upload the English translated copies. 5. True copy signatures are missing on the annexures. 6. Kindly sign all annexure pages and refile accordingly.
25	6/26/2026	Interlocutory Application (I.B.C)	710102050272026	MAHESH GARG VS MR SANJEET KUMAR SHARMA RESOLUTION PROFESSIONAL FOR MS VARDHMAN INFRADEVELOPERS PVT LTD	Sec 60(5)	6/30/2026	**No. of Objections: -** 1. Pages **118, 210, 278, 287, 299, 327, 328, 333, 341, 353, 414, 415, 430, 460, 461, 465, 466, and 499** are in incorrect alignment. Kindly rectify the alignment. 2. Pages **309, 310, and 399** are not readable. Kindly upload clear and legible copies. 3. Pages **311 and 312** are in a language other than English. Kindly provide the English translation.
26	6/29/2026	Interlocutory Application (I.B.C)	710102050522026	KUNWARPREET SINGH RESOLUTION PROFESSIONAL VS MR SANJEET KUMAR SHARMA RESOLUTION PROFESSIONAL FOR MS VARDHMAN INFRADEVELOPERS PVT LTD	Rule 11 of NCLT, 2016	6/30/2026	**No. of Objections: -** 1. Page **25** is in incorrect alignment. Kindly rectify the alignment. 2. Kindly remove the extra PDF and upload the correct set of documents.
27	6/29/2026	Interlocutory Application (I.B.C)	710102050562026	VIVRITI CAPITAL LIMITED VS MR RAM KUMAR ADMINISTRATOR OF AVIOM INDIA APPLICANT HOUSING FINANCE PVT LTD	Rule 11 of NCLT, 2016	6/30/2026	**No. of Objections: -** 1. Payment is due under **Rule 153**. Kindly make the requisite payment and upload proof of payment. 2. ₹25 Welfare Stamp and ₹3 Court Fee Stamp are missing on the Vakalatnama. Kindly affix the requisite stamps and upload the corrected Vakalatnama.
28	5/29/2026	Interlocutory Application (I.B.C)	710102043952026	CLIX CAPITAL SERVICES PRIVATE LIMITED VS MAHESH LAKSHMANADASS LIQUIDATOR	Rule 11 of NCLT, 2016	6/1/2026	1. Wrong jurisdiction, kindly file in Chennai.

29	5/29/2026	Interlocutory Application (I.B.C)	710102043832026	INDIAN OVERSEAS BANK VS MR DAUDAYAL AGGARWALA	Sec 60(5)	6/1/2026	**No. of Objections: -** 1. Respondent details are missing in the online portal as mentioned in the Memo of Parties. 2. Kindly affix the court fee stamp in the blank space provided in the Vakalatnama. 3. Kindly mention "Read with Rule 11" in the index and application.
30	5/29/2026	Interlocutory Application (I.B.C)	710102043812026	INDIAN OVERSEAS BANK VS MR DAUDAYAL AGGARWALA	Sec 60(5)	6/1/2026	**No. of Objections: -** 1. Respondent details are missing in the online portal as mentioned in the Memo of Parties. 2. Kindly affix the court fee stamp in the blank space provided in the Vakalatnama.
31	6/2/2026	Interlocutory Application (I.B.C)	710102045162026	SMV AGENCIES PRIVATE LIMITED VS MR DAUDAYAL AGGARWALA	Section 60(5)/Rule 11	6/3/2026	**No. of Objections: -** 1. The case type selected in the online portal is incorrect. Kindly select the correct case type. 2. List of Dates and Events is missing. Kindly upload the same. 3. Brief Synopsis is missing. Kindly upload the same. 4. The case type mentioned in the PDF is incorrect. Kindly rectify the case type in the PDF and ensure uniformity with the online portal.
32	6/3/2026	Interlocutory Application (I.B.C)	710102045482026	GAURAV SRIVASTAVA VS MR DAUDAYAL AGGARWALA	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	6/4/2026	**No. of Objections: -** 1. The main case number is mismatched. You have mentioned **C.P. (IB)/1058(NB)/2020**; kindly remove **NB** and mention **PB** in the PDF. Further, the main case number is also incorrect in the affidavit, and **Indore Bench** has been wrongly mentioned in the heading. Kindly rectify the same. 2. Petitioner's basic details are missing in the online portal. Kindly update the same. 3. Page Nos. 86 to 89 are not readable. Kindly upload clear and legible copies. 4. The section mentioned in the online portal and the PDF is mismatched. Kindly correct the same. 5. OCR is missing on Page Nos. 75, 76, 89, and 90. Kindly upload an OCR-enabled PDF. 6. After Page Nos. 43 to 50, 55, 56, 59 to 62, 66, and 68 to 71, black pages have been attached. No page numbers or contents are visible. Kindly replace them with the correct pages. 7. In the main heading of the PDF, **I.A. (IB) No. ____ (NB)/2026** has been mentioned. Kindly replace **NB** with **ND** and correct the heading accordingly.
33	6/6/2026	Interlocutory Application (I.B.C)	710102046462026	RAJASTHAN STATE INDUSTRIAL DEVELOPMENT AND INVESTMENT CORPORATION LIMITED RIICO VS SHRIVALLABH PITTIE SOUTH WEST INDUSTRIES LIMITED IN LIQUIDATION	Rule 11 of NCLT, 2016	6/8/2026	**No. of Objections: -** 1. Wrong jurisdiction. Kindly file the matter before the appropriate jurisdiction at **Mumbai**.
34	6/5/2026	Company Appeal (IBC)	710102045922026	VINOD KUMAR AGARWAL VS MS FITJEE LTD	Section 60(5)/Rule 11	6/8/2026	**No. of Objections: -** 1. Case type is incorrect in the online portal. Kindly select **Interlocutory Application** as the case type. 2. Bookmarking is missing in the PDF. Kindly provide proper bookmarking as per the Index. 3. An extra PDF has been uploaded. Kindly remove the duplicate/extra PDF. 4. The Petitioner and Respondent entries in the online portal are identical. Kindly rectify the same as per the Memo of Parties. 5. Memo of Parties is missing in the PDF. Kindly upload the same. 6. Affidavit of Petitioner No. 2 is missing in the PDF. Kindly upload the same. 7. Copy of the Vakalatnama is missing in the PDF. Kindly upload the same.
35	6/8/2026	Interlocutory Application (I.B.C)	710102046632026	SUTTA SINGH VS VALUE INFRA BUYER ASSOCIATION	Sec 60(5)	6/9/2026	**No. of Objections: -** 1. Bookmarking has not been done as per the Index with proper pagination. Kindly rectify the same. 2. Memo of Parties is missing from the Index, PDF, and Bookmarking. Kindly upload and update the same accordingly. 3. Kindly fill the basic details of the Petitioner(s) and Respondent(s) in the online portal as per the Memo of Parties. 4. OCR is missing in the soft copy. Kindly provide a searchable/OCR-enabled PDF. 5. The application is not signed on every page. Kindly ensure that all pages of the application are duly signed. 6. "True Copy" signature is missing on the annexures. Kindly affix the required signatures on all annexure pages. 7. Page No. 58 is not readable. Kindly upload a clear and legible copy. 8. In the Proof of Service, **I.A. in CP 22/2018** has been mentioned. Kindly correct the case number and mention **I.A. in CP (IB) 22/2018**.
36	6/9/2026	Company Application(Companies Act)	710102047012026	JASPREET SINGH BATRA VS KANCHANPREET KAUR BATRA	Rule 11 of NCLT	6/9/2026	**No. of Objections: -** 1. Section mismatch has been observed. Kindly mention **Rule 11** in the Index and PDF and ensure consistency with the filing details.
37	6/8/2026	Miscellaneous Application(Companies Act)	710102046692026	UNION OF INDIA VS SATYA PAL CHADHA	Any other provision - Govt body	6/9/2026	**No. of Objections: -** 1. The case type is incorrectly selected. Kindly select **Interlocutory Application** in the online portal. 2. Pagination is missing in the bookmarking. Kindly update the bookmarking with proper page numbers. 3. The memo of parties is mismatched. Kindly fill the respondent details in the online portal as per the memo of parties. 4. Signatures are missing on every page of the application. Kindly affix the required signatures. 5. The "True Copy" signature is missing on the annexures. Kindly affix the same on all annexures.
38	6/29/2026	Interlocutory Application (I.B.C)	710102050692026	BRIJESH SINGH BHADARIYA VS ASHOK KUMAR	Section 19(2) / Regulation 30	6/30/2026	1. Jurisdiction is wrong, kindly file in Allahabad Bench.
39	6/29/2026	Interlocutory Application (I.B.C)	710102050542026	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS KRISHNA CONSTELLATION PRIVATE LIMITED	Rule 11 of NCLT, 2016	6/30/2026	Pagination is missing in the bookmarking. The memo of parties is missing from the PDF. Two sections have been mentioned in the PDF; however, the fee has been paid for only one section. The fee for the remaining section is still due. Kindly delete the extra PDF. The section selected in the online portal is incorrect. Kindly select "Application under Any Other Provision." The "True Copy" endorsement is missing from the annexure. The date is missing on the Vakalatnama.
40	6/27/2026	Interlocutory Application (I.B.C)	710102050462026	KRISHNA CONSTELLATION PRIVATE LIMITED VS KRISHNA CONSTELLATION PRIVATE LIMITED	Rule 11 of NCLT, 2016	6/30/2026	**No. of Objections: -** 1. Pagination is missing in the bookmarks. Kindly update the bookmarks with proper pagination. 2. The **Memo of Parties** is missing from the bookmarks and the Index. Kindly include it in both. 3. Payment is due under **Section 49**. Kindly make the requisite payment and upload proof of payment. 4. Signatures are missing on the Application pages. Kindly sign all the relevant pages and upload the corrected PDF. 5. The date is missing on the Vakalatnama. Kindly mention the date and upload the corrected Vakalatnama.

National Company Law Tribunal

Block No.3, 1st floor, C.G.O. Complex, Lodhi Road, New Delhi-110003

Details of Filings Declined for Non-Compliance with Defect Removal 01/06/2026 To 30/06/2026 (Additional Docs)

Sr No.	Date Of Filing	Case Type	Dairy No.	Title Of Case	Section	Scrutiny Date	Comments
1	6/30/2026	0710102020332026(No.of Docs 3)	0710102020332026/3	DURIAN INDUSTRIES LIMITED VS. NKG INFRASTRUCTURE LIMITED	IBC Under Sec 9	6/30/2026	**No. of Objections: 2** 1. As per the compliance order, the reply was required to be filed within **one week**. Kindly clarify the delay, if any, and ensure compliance. 2. Kindly attach the latest order.
2	7/7/2026	0710102094702025(No.of Docs 3)	0710102094702025/1	SANJEEV KUMAR BANSAL VS. DEVVART RANA	Section 60(5)/Rule 11	6/30/2026	1.as per the compliance order the reply was to be filed with in one week. Kindly also attach latest order. Kindly also mention in the Index when the notice was served. 2.these pages are 121,123, is hindi 3.these pages are 176,178, is wrong alignment

3	6/27/2026	0710102108552024(No.of Docs 2)	0710102108552024/3	NANDLAL KISHANDAS POKHARNA VS. HINDUSTAN BREWERIES & BOTTLING PVT LTD	IBC Under Sec 9	6/30/2026	1.kindly file the document as Interlocutory Application.
4	6/29/2026	0710102087712025(No.of Docs 2)	0710102087712025/4	MANOJ KUMAR ANAND VSANIL KHURANA	Section 105,112, 113	6/30/2026	no of objections: - 1. kindly attach latest order 2. as per the compliance order the reply was to be filed within one week
5	6/27/2026	0710102035532026(No.of Docs 2)	0710102035532026/1	AUTTHUM INVESTMENT AND INFRASTRUCTURE LIMITED VS. MOHANBIR HI TECH BUILD PRIVATE LIMITED	Section 12(2)	6/30/2026	No. of Objections: - 1.Bookmarking with proper numbering is missing in the PDF. 2.True copy signatures are missing on the annexures. 3.As per the compliance order, the clarification was required to be filed within 3 days. Kindly file an appropriate application for condonation of delay, if applicable.
6	7/8/2026	0710102086842025(No.of Docs 2)	0710102086842025/2	KOTAK MAHINDRA BANK LIMITED VS. BERRYS AUTO ANCILLARIES PRIVATE LIMITED	IBC under Sec 7	6/30/2026	In the order dated 01.07.2026 there is no direction to file the reply. the court has proceeded ex parte against respondent.
7	6/28/2026	0710102009262026(No.of Docs 1)	0710102009262026/3	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	IBC Under Sec 9	6/30/2026	1.bookmarking mandatory 2.index missed in pdf 3.compliance order missed in pdf
8	6/26/2026	0710102031182026(No.of Docs 3)	0710102031182026/2	MR NAVEEN KUMAR JAIN VS IKNITCRAFT APPARELS INTERNATIONAL PVT LTD	Sec 30	6/30/2026	no of objections :- 1. true copy and sign missed in annexure pages 2. double pagination in volume-2 3. page no-326 to 338, 345 to 347 not clear 4. latest order is missing 5. compliance order is missing
9	6/29/2026	0710102007042024(No.of Docs 1)	0710102007042024/3	MR. REETESH KUMAR AGARWAL	Sec 30	6/30/2026	1.bookmarking mandatory
10	6/26/2026	0710102093712024(No.of Docs 1)	0710102093712024/4	THE CANARA BANK LIMITED VS. CHANDER PRAKASH PABREJA	Section 95(1)	6/30/2026	kindly file the report as Interlocutory Application
11	6/26/2026	0710102093722024(No.of Docs 1)	0710102093722024/4	THE CANARA BANK LIMITED VS. ANU PABREJA	Section 95(1)	6/30/2026	1.kindly file the report as Interlocutory Application
12	6/26/2026	0710102093122024(No.of Docs 2)	0710102093122024/6	SACHIN SINGHAL VS. ATLAS JEWELLERY INDIA LIMITED	Sec. 98(1)	6/30/2026	1.as per the compliance order the reply was to be filed with in one two weeks
13	6/26/2026	0710102093732024(No.of Docs 1)	0710102093732024/4	THE CANARA BANK LIMITED VS. SACHIN CHAWLA	Section 95(1)	6/30/2026	1.kindly file the document as an IA Interlocutory Application
14	7/3/2026	0710102009262026(No.of Docs 3)	0710102009262026/4	NAMAM INFRA ENGINEERING PRIVATE LIMITED VS. KRISHNA CONSTELLATION PRIVATE LIMITED	IBC Under Sec 9	6/29/2026	As per order dated 08.05.2026 the the Corporate Debtor is set ex parte. Therefore kindly seek approval from Honble Court to file the reply. Also attach the latest order.
15	7/1/2026	0710102041682026(No.of Docs 1)	0710102041682026/7	MANGLAM MULTIPLEX PRIVATE LIMITED VS. GAURAV KATIYAR	Rule 11 of NCLT, 2016,Section 60(5)	6/29/2026	1. OCR missed on pages no. is 31 to 37, 71 and 75 in PDF

16	6/25/2026	0710102082072025(No.of Docs 2)	0710102082072025/2	PUNJAB STATE FOREST DEVELOPMENT CORPORATION LIMITED VS. ERA INFRA ENGINEERING LIMITED	Sections 60(5)/Regulation 13	6/29/2026	1.bookmarking mandatory
17	12/12/2017	0710200413892017(No.of Docs 0)	0710200413892017/13	M/S. ALCOBEX METALS WORKERS UNION VS M/S. ALCOBEX METALS LTD. & ANR.	Application under any other provisions	6/29/2026	1.compliance order missed in pdf
18	6/25/2026	0710102093062025(No.of Docs 9)	0710102093062025/110	COL PK OBEROI RETD VS. VIGNESHWARA DEVELOPWELL PRIVATE LIMITED	Sec 433(e)/433(f) of CA 1956	6/29/2026	1.kindly file IA 2.kindly attach compliance order in pdf
19	6/25/2026	0710102036412026(No.of Docs 2)	0710102036412026/4	ASHISH SINGH RESOLUTION PROFESSIONAL VSVINEET GUPTA ERSTWHILE RESOLUTION PROFESSIONAL OF MS GOLDEN PEACOCK RESIDENCE PVT LTD	19(2)	6/29/2026	1 As per the compliance order, the current order document was to be filed within one week.
20	6/25/2026	0710102083002025(No.of Docs 6)	0710102083002025/8	NAXNOVA TECHNOLOGIES PRIVATE LIMITED VS. HERO MOTOCORP LIMITED	IBC Under Sec 9	6/29/2026	1 As per the compliance order, the current document was to be filed within one week.
21	6/30/2026	0710102086842025(No.of Docs 2)	0710102086842025/3	KOTAK MAHINDRA BANK LIMITED VS. BERRYS AUTO ANCILLARIES PRIVATE LIMITED	IBC under Sec 7	6/29/2026	1.as per the compliance order the cost was to be filed with in one week 2.kindly attach latest order in pdf 3.welfare ticket 25rs missed on vakalatanama 4. Further vide order dated 01.07.2026 the matter has been proceeded as ex-parte against the Respondent
22	6/30/2026	0710102012582026(No.of Docs 2)	0710102012582026/2	BRIJ GOPAL CONSTRUCTION COMPANY PRIVATE LIMITED VS. CRYSTAL CONSTRUCTION COMPANY	Section 60(5)	6/29/2026	no of objections: - 1. as per the compliance order the rejoinder was to be filed within 1 week after the reply is brought on record
23	6/25/2026	0710102064092024(No.of Docs 2)	0710102064092024/34	NARAIN PAPERS PRIVATE LIMITED VS. FRANK EDUCATIONAL AIDS PRIVATE LTD	IBC Under Sec 9	6/29/2026	1. as per the compliance order the cost was to be filed a week in pdf 2. affidavit missing in pdf
24	12/12/2017	0710200413892017(No.of Docs 0)	0710200413892017/14	M/S. ALCOBEX METALS WORKERS UNION VS M/S. ALCOBEX METALS LTD. & ANR.	Application under any other provisions	6/29/2026	1.compliance order missed in pdf
25	6/22/2026	0710102029742022(No.of Docs 1)	0710102029742022/44	SIDHANT SHARMA VS. GLOW INFOCOM PRIVATE. LTD.	Sec. 271-273	6/29/2026	**No. of Objections: -** 1. Bookmarking is incomplete and the numbering is incorrect. Kindly provide proper bookmarking with correct numbering throughout the PDF. 2. Kindly attach the latest order in the PDF.

26	7/1/2026	0710102021812026(No.of Docs 2)	0710102021812026/3	M/S ADITYA CONSTRUCTION VS. M/S ABIR INFRASTRUCTURE PRIVATE LIMITED	IBC Under Sec 9	6/29/2026	Please be informed that even after the order was uploaded on 25.05.2026 there is a delay of a month in filing the affidavit. Kindly file an application for condonation of delay.
27	6/29/2026	0710102016932026(No.of Docs 2)	0710102016932026/1	SHAARC PROJECTS LIMITED VS. MAHAN ENERGEN LIMITED	Section 60(5)	6/29/2026	As per compliance order dated 28.04.2026 the reply was to be filed within two weeks
28	6/25/2026	0710102100202025(No.of Docs 2)	0710102100202025/8	ODISHA TELEVISION LIMITED	Sec. 230-232 - Second Motion	6/29/2026	1.as per the compliance order the report was to be field with in two weeks
29	6/25/2026	0710102041942025(No.of Docs 1)	0710102041942025/2	RELINEEUROPE GMBH VS. RELINE UV ASEAN PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	6/29/2026	no of objections: - 1. numbering is missing in bookmarking 2. as per the compliance order the affidavit of service was to be filed within 3 days 3. true copy and sign missed in annexure pages
30	7/1/2026	0710102042052025(No.of Docs 8)	0710102042052025/5	SANJEEV KUMAR BANSAL VS. DEVVART RANA	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/29/2026	no of objections: - 1. volume-1 index pagination is mismatch with pdf pagination 2. page no-170,171,209 to 222,310,419,519,520,555,556,578,1190,1192 not clear 3. OCR missing in volume-1,2,7
31	7/3/2026	0710102065622025(No.of Docs 1)	0710102065622025/3	SHAILESH CHANDRA OJHA VSMOHAN LAL	Rule 11 of NCLT, 2016	6/29/2026	1.as per the compliance order the affidavit was to be filed with in one week
32	6/10/2026	0710102037112026(No.of Docs 5)	0710102037112026/2	ABHI COMPUSOFT PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE VSDMI FINANCE PRIVATE LIMITED	Rule 11 of NCLT, 2016	6/28/2026	no of objections: - 1. page no-29 not clear 2. counsel sign missed in volume-2 index 3. Kindly provide translated copies of page No. 579,581,583,585 4. as per the compliance order the reply was to be filed within 3 days 5. kindly attach latest order
33	6/25/2026	0710102042222026(No.of Docs 1)	0710102042222026/1	MR KAMALL AHUJA VS. AXIS BANK LIMITED	Sec 60(5)	6/25/2026	no of objections: - 1. as per the compliance order the service was to be done within 3 days
34	6/12/2026	0710102030812026(No.of Docs 1)	0710102030812026/1	TTG INNOVATIONS PRIVATE LIMITED	Sub-section (I) of section 230	6/25/2026	no of objections: - 1. bookmarking with numbering is missing in pdf 2. OCR missing
35	6/3/2026	0710102009122026(No.of Docs 3)	0710102009122026/3	MR. RAMACHANDRAN SUBRAMANIAN LIQUIDATOR OF TECPRO SYSTEMS LIMITED VSEDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED	Section 60(5)	6/25/2026	1.compliance order missed in pdf
36	6/24/2026	0710102042032026(No.of Docs 2)	0710102042032026/1	IDBI TRUSTEESHIP SERVICES LIMITED VS. SUKSMA BUILDTech PRIVATE LIMITED	IBC under Sec 7	6/25/2026	1 Affidavit of service has been filed beyond the period of five days as directed in order dated 03.06.2026.
37	6/24/2026	0710102038082026(No.of Docs 1)	0710102038082026/1	KALPTARU RESOLUTION PRIVATE LIMITED VS. JAIPUR VIDYUT VITRAN NIGAM LIMITED JVVNL	Sec 60(5)	6/25/2026	1 Kindly attach the compliance order.
38	6/23/2026	0710102032362026(No.of Docs 2)	0710102032362026/1	SATENDRA KUMAR VSAMARJIT SINGH KALRA	Application under any other provisions- IBC	6/24/2026	1 As per the compliance order, the current document was to be filed within two weeks.

39	6/23/2026	0710102060312022(No.of Docs 2)	0710102060312022/8	CANARA BANK VS. ABAN OFFSHORE LIMITED	Sec. 245	6/24/2026	1 Bookmarking is missed . 2 counsil details incomplete.
40	2/7/2026	0710102011352026(No.of Docs 0)	0710102011352026/3	GAURAV RAJ BAJAJ VS. SANSKRITI VILLAS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	6/24/2026	1 Kindly attach compliance order. 2 Vakalatnama is missed in pdf. 3 True copy is missed in annexure.
41	6/23/2026	0710102024902026(No.of Docs 2)	0710102024902026/1	MR. KAPIL DEV TANEJA RESOLUTION PROFESSIONAL VS. ANIL KUMAR MISRA	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/24/2026	1 As per the compliance order, the current document was to be filed within two weeks.
42	7/1/2026	0710102033712026(No.of Docs 3)	0710102033712026/2	FUTURENSE TECHNOLOGIES PRIVATE LIMITED VS. MILES EDUCATION PRIVATE LIMITED	Rule16(d),NCLT Rules,2016 IBC	6/24/2026	1. Compliance order not attached. Further as per records it is seen that the order was uploaded on 12.06.2026
43	6/23/2026	0710102046642026(No.of Docs 1)	0710102046642026/1	VIJAY KUMAR CHOUDHARY VS. MR KAMAL KUMAR JADWANI RESOLUTION PROFESSIONAL OF EDUCOMP SOLUTIONS LIMITED	Sec 60(5)	6/24/2026	1 Kindly attach the compliance order in pdf.
44	6/13/2026	0710102083182025(No.of Docs 2)	0710102083182025/2	IA WEALTH PRIVATE LIMITED VS. ECHO BUILDTECH LIMITED	IBC Under Sec 9	6/24/2026	1.pagination missed in bookmarking 2.as per the compliance order the affidavit was to be filed with in one week 3.same pdf uploaded kindly remove extra pdf
45	6/23/2026	0710102042122026(No.of Docs 2)	0710102042122026/1	PARNIKA COMMERCIAL AND ESTATES PRIVATELIMITED VS. AIRTECH AIRCONDITIONERS	Sec 60(5)	6/24/2026	1 Pagination is missed in Bookmarking. 2 Kindly attach compliance order.
46	6/30/2026	0710102009922026(No.of Docs 3)	0710102009922026/2	MR PAWAN DEEP SINGH VS. ROSHANARA CLUB LIMITED	Sec. 241(1),Sec. 242(4),Sec. 244(1)	6/23/2026	no of objections: - 1. kindly attach compliance order 2. in vakalatnama bookmarking pagination is mismatch according your index and pdf
47	6/22/2026	0710102093722024(No.of Docs 1)	0710102093722024/3	THE CANARA BANK LIMITED VS. ANU PABREJA	Section 95(1)	6/23/2026	1.bookmarking mandatory
48	6/22/2026	0710102093732024(No.of Docs 1)	0710102093732024/3	THE CANARA BANK LIMITED VS. SACHIN CHAWLA	Section 95(1)	6/23/2026	1.bookmarking mandatory
49	6/22/2026	0710102093712024(No.of Docs 1)	0710102093712024/3	THE CANARA BANK LIMITED VS. CHANDER PRAKASH PABREJA	Section 95(1)	6/23/2026	1.bookmarking mandatory
50	6/11/2026	0710102035502026(No.of Docs 5)	0710102035502026/1	VIJENDER SHARMA VS. RAM RATTAN GOYAL	Section 60(5)/Rule 11	6/23/2026	1. page no 13 is in wrong alignment. Kindly correct the alignment of the said page. 2. Kindly file an application as IA for condonation of delay. While filing the IA kindly attach the affidavit of service as annexure.
51	6/22/2026	0710102048992026(No.of Docs 1)	0710102048992026/1	NAVEEN KUMAR GUPTA VS. MR DEEPAK AGGARWAL	Section 60(5)	6/23/2026	Respected Sir/Madam, The following objections have been raised: 1. Bookmarking is mandatory. Kindly provide proper bookmarking in the PDF and ensure that all bookmarks are correctly arranged as per the Index.
52	6/15/2026	0710102037012026(No.of Docs 1)	0710102037012026/1	DEEPAK MITTAL VS. VISHNU BHAGWAN	Application under any other provisions- IBC	6/23/2026	no of objections: - 1. as per the compliance order the affidavit was to be filed within one week

53	6/23/2026	0710102045472025(No.of Docs 2)	0710102045472025/1	SANNJAY MAHIPAL VS. ARAVALI CYLINDERS PRIVATE LIMITED	Sec. 58(3),Sec. 119(4),Sec. 241(1),Sec. 242(4)	6/23/2026	1. Kindly attach the Compliance Order and the latest Order in the PDF. 2. Index is missing in the PDF. Kindly provide the same. 3. Signatures are required on every page of the PDF. Kindly ensure that all pages are duly signed. 4. Some pages in the PDF are in Hindi. Kindly provide English translations of all such pages. 5. Some pages of the PDF are not clear/legible. Kindly upload clear and readable copies of the concerned pages.
54	6/23/2026	0710102021112026(No.of Docs 2)	0710102021112026/1	DEEPAK VERMA VS. MUKUL KUMAR	Sec 60(5)	6/23/2026	Kindly paste twenty five Rs. welfare ticket and three Rs. court fee paste on blank space of vakalatanama. This defect was raised earlier as well.
55	6/25/2026	0710102075792025(No.of Docs 2)	0710102075792025/4	SABRINA STOUGH VS. NESTLE INDIA LIMITED	Sec. 58(3)	6/23/2026	1.as per the compliance order the rejoinder was to be filed with in one week. 2. Kindly do pagination in bookmarking
56	6/23/2026	0710102064492025(No.of Docs 1)	0710102064492025/10	PACIFIC IRON MANUFACTURING LIMITED VS. NISARG ISPAT PRIVATE LIMITED	IBC under Sec 7	6/23/2026	1.as per the compliance order the affidavit was to be filed with in two weeks
57	6/23/2026	0710102021352026(No.of Docs 2)	0710102021352026/3	UTSAV SECURITIES LIMITED VS. ANGEL PROMOTERS PRIVATE LIMITED	IBC under Sec 7	6/22/2026	1.as per the compliance order the reply was to be filed with in one week. Kindly file application for condonation of delay.
58	6/9/2026	0710102035482026(No.of Docs 4)	0710102035482026/1	VIJENDER SHARMA VS. DEEPAKGOYAL	Application under any other provisions- IBC	6/22/2026	no of objections: - 1. as per the compliance order the affidavit of service was to be filed within one week 2. kindly attach latest order 3. in bookmarking annexure-7 is missing
59	6/27/2026	0710102043372026(No.of Docs 2)	0710102043372026/1	KUNWARPREET SINGH RESOLUTION PROFESSIONAL OF DR SHIVINDER MOHAN SINGH	Application under any other provisions- IBC	6/22/2026	Kindly note that as stated by you that you are in the process of filing the application for condonation of delay. Once the application is listed and the Bench condones the delay thereafter the affidavit shall be taken on record with the order of the Bench wherein the delay is condoned. Also note that while filing the application for condonation of delay kindly upload the affidavit as annexure.
60	6/22/2026	0710102041682026(No.of Docs 2)	0710102041682026/6	MANGLAM MULTIPLEX PRIVATE LIMITED VS. GAURAV KATIYAR	Rule 11 of NCLT, 2016,Section 60(5)	6/22/2026	1.as per the compliance order the affidavit was to be filed with in three days
61	6/18/2026	0710102035212026(No.of Docs 1)	0710102035212026/2	SUNIL KUMAR JUNEJA VSSUBODH GUPTA AND SHIPRA GUPTA	Section 60(5)	6/22/2026	1.as per the compliance order the affidavit was to be filed with in ten days
62	6/21/2026	0710102065352023(No.of Docs 2)	0710102065352023/8	SHRI DURGA SCAFFOLDING NOIDA PRIVATELIMITED VS. APEX INFRA ENGINEERING PRIVATE LIMITED	IBC Under Sec 9	6/22/2026	**No. of Objections: -** 1. The compliance order is missing from the PDF. Kindly attach the compliance order and re-upload the complete PDF.
63	6/24/2026	0710102108182025(No.of Docs 2)	0710102108182025/3	FABERT AGENCIES PRIVATE LIMITED	Rule 11 of NCLT	6/21/2026	1.as per the compliance order the affidavit was to be filed with in one week
64	6/19/2026	0710200413892017(No.of Docs 1)	0710200413892017/12	M/S. ALCOBEX METALS WORKERS UNION VS M/S. ALCOBEX METALS LTD. & ANR.	Application under any other provisions	6/21/2026	no of objections: - 1. compliance order missed in pdf
65	6/3/2026	0710102038702026(No.of Docs 2)	0710102038702026/2	SURAJ PRAKASH ESTATES PRIVATE LIMITED VS. ROC	IBC Section 59	6/21/2026	no of objections: - 1. as per the compliance order the affidavit was to be filed within 3 days

66	6/25/2026	0710102054262025(No.of Docs 3)	0710102054262025/3	SHINAGAWA REFRATORIES INDIA PRIVATE LIMITED VS. REGIONAL DIRECTOR NORTH REGION MCA	Sub-Section (1) Of Section 66.	6/21/2026	no of objections: - 1. numbering is missing in bookmarking 2. need every page sign and true copy
67	6/23/2026	0710102039752026(No.of Docs 2)	0710102039752026/3	TRAVEL FOOD SERVICES LIMITED VS. DREAMFOLKS SERVICES LIMITED	IBC Under Sec 9	6/21/2026	1.as per the compliance order the rejoinder was to be filed with in three days
68	5/27/2026	0710102019022026(No.of Docs 2)	0710102019022026/5	BOSTON IVY HEALTHCARE SOLUTIONS PRIVATE LIMITED VS. DELIUS PHARMACEUTICALS PVT LTD	IBC Under Sec 9	6/21/2026	no of objections: - 1. as per the compliance order the affidavit/ rejoinder was filed within 2 weeks
69	6/24/2026	0710102045302026(No.of Docs 1)	0710102045302026/1	AVRO COMMERCIAL CO PRIVATE LIMITED VS. VIVEK KHUSHALANI	Section 95(1)	6/21/2026	1 Pages 9,11,14,15 are in wrong alingment. 2 True copy sign missed in annexure. 3 Kindly attach compliance order.
70	6/19/2026	0710102112912025(No.of Docs 2)	0710102112912025/2	IPE - M/S DUCTURUS RESOLUTION PROFESSIONALS PRIVATE LIMITED ACTING THROUGH ITS DIRECTOR MR JALESH KUMAR GROVER RESOLUTION PROFESSIONAL FOR SHREE V ARDHMAN INFRAHEIGHTS PRIVATE LIMITED VS. MR. ABHIMANYU B SINGH MR. BS CHHIKARA & MS. SUDHA CHIDKARA	Sec 60(5)	6/21/2026	No. of Objections: 1. As per the compliance order, the reply was required to be filed within two weeks. Kindly file an appropriate application for condonation of delay, if applicable. 2. Kindly attach the latest order in the PDF.
71	6/19/2026	0710102066662022(No.of Docs 3)	0710102066662022/1	ANKUR KHARBANDA VSSANJAY GUPTA	Sec 60(5)	6/19/2026	Kindly attach compliance order
72	6/9/2026	0710102020332026(No.of Docs 2)	0710102020332026/4	DURIAN INDUSTRIES LIMITED VS. NKG INFRASTRUCTURE LIMITED	IBC Under Sec 9	6/18/2026	kindly file in an IA along with Rs. 1000/- fees
73	6/17/2026	0710102042562026(No.of Docs 2)	0710102042562026/2	TRL RICELAND PRIVATE LIMITED VS. EMAAR INDIA LIMITED	IBC Under Sec 9	6/18/2026	1.compliance order missed in pdf 2.need every pages sign in pdf
74	6/18/2026	0710102105972024(No.of Docs 2)	0710102105972024/2	STELLAR INVESTMENTS LIMITED VS. KUSUM INFRASTRUCTURES PRIVATE LIMITED	Application under any other provisions- IBC	6/18/2026	**No. of Objections: -** 1. Kindly file the Interlocutory Application (IA). 2. Kindly file the same separately.

75	6/22/2026	0710102084002024(No.of Docs 3)	0710102084002024/11	KIAT INDIA INTERNATIONAL CLOTHING PRIVATE LIMITED	Sub-Section (1) Of Section 66.	6/17/2026	1. Same document is uploaded twice. 2 Kindly attach compliance order.
76	6/15/2026	0710102081412024(No.of Docs 3)	0710102081412024/7	DAYANDHI ENTERPRISES PRIVATE LIMITED	Sub-Section (1) Of Section 66.	6/17/2026	1. Same pdf is uploaded twice. 2 Kindly attach compliance order.
77	6/17/2026	0710102036332024(No.of Docs 3)	0710102036332024/10	INCOME TAX OFFICE WARD 10 1 NEW DELHI VS. REGISTRAR OF COMPANIES DELHI	Sec 252 (1) - By Government Body	6/17/2026	1.as per the compliance order the affidavit was to be filed with in one week. Kindly file an application for condonation of delay. While filing the application as an IA kindly attach the affidavit of service as annexure.
78	6/17/2026	0710102036332024(No.of Docs 3)	0710102036332024/11	INCOME TAX OFFICE WARD 10 1 NEW DELHI VS. REGISTRAR OF COMPANIES DELHI	Sec 252 (1) - By Government Body	6/17/2026	1.as per the compliance order the affidavit was to be filed with in one week 2.kindly attach latest order in pdf
79	6/13/2026	0710102000742026(No.of Docs 2)	0710102000742026/2	STAKEHOLDERS CONSULTATION COMMITTEE EUROTAS INFRASTRUCTURE LIMITED VS. MR. HUZEFA FAKHRI SITABKHAN LIQUIDATOR OF EUROTAS INFRASTRUCTURE LIMITED	Rule 11 of NCLT, 2016	6/16/2026	Kindly file the document as an application IA
80	6/15/2026	0710102109622020(No.of Docs 2)	0710102109622020/13	MUKESH GUPTA VS. PARESH RASTOGI	Sec 66(1)	6/16/2026	1. bookmarking and index mandatory.
81	6/15/2026	0710102105972024(No.of Docs 1)	0710102105972024/1	STELLAR INVESTMENTS LIMITED VS. KUSUM INFRASTRUCTURES PRIVATE LIMITED	Application under any other provisions- IBC	6/16/2026	1. As per the compliance order dated 13.05.2026 a affidavit of service was to be filed within one week, kindly file application for condonation of delay.
82	6/13/2026	0710102049662022(No.of Docs 2)	0710102049662022/9	DHARMENDRA KUMAR VS. SONTSA BEVERAGE & FOODS PRIVATE LIMITED	Sec. 213,Sec. 241(1),Sec. 242(4)	6/16/2026	1. kindly attach the compliance order and latest order 2. copy of vaklatanama missed in PDF.
83	6/13/2026	0710102082072025(No.of Docs 2)	0710102082072025/1	PUNJAB STATE FOREST DEVELOPMENT CORPORATION LIMITED VS. ERA INFRA ENGINEERING LIMITED	Sections 60(5)/Regulation 13	6/16/2026	1. bookmarking mandatory. 2. kindly attach the compliance order and latest order
84	6/15/2026	0710102093442019(No.of Docs 2)	0710102093442019/13	RISHIKESH VS. URBAN CLUB INDIA PVT LTD	Sec. 241(1),Sec. 245	6/16/2026	Kindly do bookmarking with pagination. Index not bookmarked.

85	6/15/2026	0710102015462025(No.of Docs 2)	0710102015462025/4	GIAN CHAND NARANG LIQUIDATOR SECTION 43 VS. MR. MANISH JAIN SUSPENDED MANAGING DIRECTOR M/S NCML INDUSTRIES LIMITED	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/16/2026	1.as per the compliance order the reply was to be filed with in one week. The reply is filed one week after the upload of the order
86	6/15/2026	0710102015452025(No.of Docs 2)	0710102015452025/3	GIAN CHAND NARANG LIQUIDATOR SECTION 45 VS. MR.MANISH JAIN	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/16/2026	1.as per the compliance order the reply was to be filed with in one week. The reply is filed one week after uploading of order
87	6/15/2026	0710102015492025(No.of Docs 2)	0710102015492025/3	GIAN CHAND NARANG LIQUIDATOR SECTION 66 VS. 1. MR. MANISH JAIN SUSPENDED MANAGING DIRECTOR M/S NCML INDUSTRIES LIMITED	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A,Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/16/2026	1.as per the compliance order the reply was to be filed with in one week. Even when the order was uploaded on 02.06.2026 the reply of respondent no. 3 is uploaded on portal on 15.06.2026
88	6/16/2026	0710102028722025(No.of Docs 1)	0710102028722025/1	HARVINDER SINGH VS. RAM PHOOL PHOOR	Sec 66(1)	6/16/2026	1.as per the compliance order the affidavit was to be filed with in three days
89	6/15/2026	0710102091892025(No.of Docs 1)	0710102091892025/6	WZE ENGINEERING PRIVATE LIMITED VS. VINTAGE STUDIO PRIVATE LIMITED	IBC under Sec 7	6/16/2026	1. kindly attach the compliance order and latest order. 2. affidavit of service missed in PDF
90	6/5/2026	0710102038252026(No.of Docs 12)	0710102038252026/1	UNION OF INDIA VS. CARNOUSTIE AGRO PRIVATE LIMITED	Rule16(d),NCLT Rules,2016	6/15/2026	1. bookmarking missed in vol 5 along with pagination. 2. Remove double pagination are 1717 to 1720 and 1883 in PDF. 3. kindly attach the compliance order and latest order
91	6/17/2026	0710102032792026(No.of Docs 1)	0710102032792026/2	ATEN CAPITAL PRIVATE LIMITED	Sec. 230-232 - Second Motion	6/15/2026	1.as per the compliance order the affidavit was to be filed in one week
92	6/12/2026	0710102007402026(No.of Docs 2)	0710102007402026/1	ANIL KASHI DROLIA	Sec. 12A	6/12/2026	1. bookmarking incomplete along with pagination. 2. true copy sign missed on Annexures 3. Kindly attach the compliance order. 4. Kindly correct the alignment of page no. 36,67 and 108
93	6/11/2026	0710102047572026(No.of Docs 2)	0710102047572026/1	INDIAN BANK	Sec 60(5)	6/12/2026	1.compliance order missed in pdf 2.Kindly sign and affix true copy on the annexures.
94	6/10/2026	0710102023812026(No.of Docs 2)	0710102023812026/4	SANJEEV CHAUDHARY VS. VIBGYOR INVESTORS & DEVELOPERS PRIVATE LIMITED	Sec 30	6/11/2026	1. As per the compliance order dated 20.05.2026 a affidavit was to be filed within ten days, kindly file application for condonation of delay. 2. remove double pagination in PDF. 3. pages are not readable properly from 91, 93 and 110 kindly upload clear pages.
95	6/10/2026	0710102066672025(No.of Docs 3)	0710102066672025/7	MU VENTURES INDIA PRIVATE LIMITED	IBC Section 59	6/11/2026	1.same pdf uploaded twice. kindly remove extra pdf
96	6/10/2026	0710102017542026(No.of Docs 1)	0710102017542026/2	KONARK INFRA DEVELOPERS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI & HARYANA	Sec 252 (1)	6/11/2026	1. index and bookmarking mandatory. 2. kindly attach the compliance and latest order. 3. pagination missed on PDF.

97	6/6/2026	0710102036642026(No.of Docs 2)	0710102036642026/1	MS VASU BUILDTECH VS. KASHI VISWANATHAN SIVARAMAN RP OF IVR PRIME IT SEZ PVT LTD	Section 60(5)	6/11/2026	1. OCR missed in PDF. 2. As per the compliance order dated 11.05.2026 a reply was to be filed within two weeks, kindly file application for condonation of delay.
98	6/11/2026	0710102095262022(No.of Docs 1)	0710102095262022/4	BANK OF BARODA VS. ALOK KUMAR AGRAWAL LIQUIDATOR	Sec 60(5)	6/11/2026	There is no directions in the attached order in respect to IA number 5848 which is mentioned in the pdf. 2. Further also attach latest order.
99	6/10/2026	0710102012892023(No.of Docs 1)	0710102012892023/12	RAMDHAN DHIMAN VS. NOIDA LAMINATORS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	6/11/2026	kindly file the application as an IA.
100	6/11/2026	0710102046692024(No.of Docs 1)	0710102046692024/9	DHRUV AGGARWAL (SHAREHOLDER/MEMBER OF NIJHAWAN FASHIONS PRIVATE LIMITED) VS. REGISTRAR OF COMPANIES	Sec 252 (3)	6/11/2026	1.compliance order missed in pdf
101	6/11/2026	0710102026982024(No.of Docs 1)	0710102026982024/3	ANURAG NIRBHAYA RESOLUTION PROFESSIONAL FOR MANJU J HOMES INDIA LIMITED UNDER SECTION 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE VS. IDEA BUILDERS PVT LTD	Sec 60(5)	6/11/2026	1. As per the compliance order dated 08.05.2026 a affidavit was to be filed within one week, kindly file application for condonation of delay.
102	6/11/2026	0710102036402026(No.of Docs 2)	0710102036402026/1	RELIANCE ASSET RECONSTRUCTION COM VS. RAKESH MISHRA RP OF PG	Sec 60(5)	6/11/2026	1. bookmarking mandatory. 2. kindly attach the compliance order and latest order. 3.same pdf uploaded kindly remove extra pdf
103	6/11/2026	0710102024812026(No.of Docs 1)	0710102024812026/1	VIRENDRA CHOUDHARY VS. REGISTRAR OF COMPANIES DELHI AND HARYANA	Sec 252 (1)	6/11/2026	1.bookmarking mandatory 2.compliance order missed in pdf
104	6/11/2026	0710102027042026(No.of Docs 1)	0710102027042026/2	BRIJESH KUMAR TAMBER RESOLUTION PROFESSIONAL MOBONAIR WIRELESS PVT LTD. VS. SANDESH KUMAR PANDEY (DIRECTOR OF SUSPENDED BOARD)	Sec. 12A	6/11/2026	1. As per the compliance order dated 15.05.2026 a affidavit was to be filed within three days, kindly file application for condonation of delay. 2. kindly attach the latest order.
105	6/10/2026	0710102019352026(No.of Docs 2)	0710102019352026/3	MR. SUKHBIR SINGH VS. MR. MANISH AGARWAL	Rule 11 of NCLT, 2016	6/11/2026	1. Copy of vaklatanama missed. If the vakalatnama is on record please mention the same in the Index. 2. kindly attach the compliance order and latest order. 3. OCR missed in PDF.

106	6/10/2026	0710102037112026(No.of Docs 1)	0710102037112026/3	ABHI COMPUSOFT PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE VSDMI FINANCE PRIVATE LIMITED	Rule 11 of NCLT, 2016	6/11/2026	1. incomplete file. 2. kindly attach the compliance order and latest order. 3.. kindly upload the affidavit in PDF.
107	6/10/2026	0710102011252026(No.of Docs 2)	0710102011252026/1	ANIL KUMAR SHARMA VS. MANCHANDA INTERNATIONAL PRIVATE LIMITED	Section 60(5)	6/11/2026	1. As per the compliance order dated 11.02.2026 the reply was to be filed within One week, kindly file application for condonation of delay. 2. Also attach latest order
108	6/11/2026	0710102026952026(No.of Docs 1)	0710102026952026/4	RIECO INDUSTRIES LIMITED VS. AKSHARA HORTICULTURE SOLUTIONS PROVIDERS PRIVATE LIMITED	IBC Under Sec 9	6/11/2026	1.Index missing in pdf however it is mentioned in bookmarking 2. Order missing 3.kindly attach the compliance order and latest order. 4. kindly do pagination properly as per Index
109	6/9/2026	0710102096292025(No.of Docs 2)	0710102096292025/7	ROYAL CAP HOUSE VS. APOLLO GREEN ENERGY LIMITED	IBC Under Sec 9	6/10/2026	Kindly remove double pagination
110	6/9/2026	0710102005782025(No.of Docs 1)	0710102005782025/23	LUDHIANA IMPROVEMENT TRUST VS. TODAY HOMES AND INFRASTRUCTURE PVT. LTD.	Sec 60(5)	6/10/2026	Kindly correct the alignment of page 1
111	6/10/2026	0710102040372026(No.of Docs 1)	0710102040372026/1	CHAMPION COMPUTERS PRIVATE LIMITED VS. HDFC BANK	IBC Under Sec 10	6/10/2026	1.as per the compliance order the affidavit/proof of service was to be filed with in three days
112	6/9/2026	0710102020332026(No.of Docs 1)	0710102020332026/2	DURIAN INDUSTRIES LIMITED VS. NKG INFRASTRUCTURE LIMITED	IBC Under Sec 9	6/10/2026	1. index and bookmarking mandatory. 2. kindly attach the compliance order and latest order. 3. twenty five Rs welfare ticket and three court fee missed on vakalatanama in PDF.
113	6/9/2026	0710102016222019(No.of Docs 2)	0710102016222019/4	GLOBAL FIBRES AND FABRICS PRIVATE LIMITED	Application under any other provisions	6/10/2026	1. index and bookmarking mandatory with pagination 2. kindly attach the compliance order and latest order. 3. same pdf if uploaded twice, kindly remove one
114	6/10/2026	0710102044082022(No.of Docs 1)	0710102044082022/28	IDBI TRUSTEESHIP SERVICES LIMITED VS. SHIPRA ESTATE LIMITED	IBC under Sec 7	6/10/2026	Kindly attach compliance order and latest order if any
115	6/10/2026	0710102073222025(No.of Docs 1)	0710102073222025/2	PARMINDER SINGH BHULLAR RESOLUTION PROFESSIONAL VS. RITZY POLYMER	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/10/2026	1.as per the compliance order the affidavit was to be filed with in one week
116	6/10/2026	0710102037112026(No.of Docs 4)	0710102037112026/1	ABHI COMPUSOFT PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE VSDMI FINANCE PRIVATE LIMITED	Rule 11 of NCLT, 2016	6/10/2026	1. Counsel signature are missing in the index. Kindly rectify the same. T2.he following pages are in Hindi and translated copies in English are required: Page Nos. 187, 189, 257, 406, 407, 507 to 510, and 579 to 583. 3.Page Nos. 238 and 240 are not clear/readable. Kindly upload clear copies of the said pages. 4.Compliance order is missing in the PDF. Kindly attach the same. 5.Kindly attach the latest order in the PDF. 6.Copy of the Vakalatnama is missing in the PDF. Kindly upload the same.

117	6/10/2026	0710102073212025(No.of Docs 1)	0710102073212025/2	PARMINDER SINGH BHULLAR RESOLUTION PROFESSIONAL VS. SATISH KUMAR SETHI SUSPENDED DIRECTOR	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/10/2026	1.as per the compliance order the affidavit was to be filed with in one week
118	6/9/2026	0710102038152026(No.of Docs 1)	0710102038152026/1	LIVE FASHION VS. MAYASHEEL RETAIL INDIA LIMITED	Rule 11 of NCLT, 2016	6/10/2026	1.compliance order missed in pdf
119	6/9/2026	0710102107632025(No.of Docs 1)	0710102107632025/3	PRABHJIT SINGH SONI	Sec 30	6/10/2026	1.as per the compliance order the affidavit was to be filed with in one week. Kindly file application for condonation of delay in form of IA, while filing the application kindly annex the affidavit with the application
120	6/9/2026	0710102006982026(No.of Docs 2)	0710102006982026/3	VIRTUOSO IPE PRIVATE LIMITED THROUGH ITS DIRECTORS MR. ATUL L. GALA RESOLUTION PROFESSIONAL VS. ANIL MADAN	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	6/10/2026	1. bookmarking mandatory. 2. true copy sign missed on Annexures
121	6/9/2026	0710102042552026(No.of Docs 1)	0710102042552026/1	KWALITY LIMITED VSKKR INDIA FINANCIAL SERVICES PRIVATE LIMITED	Sec 60(5)	6/10/2026	1.compliance order missed in pdf
122	6/9/2026	0710102023912026(No.of Docs 1)	0710102023912026/4	TOKETEN DEVELOPMENT SERVICES PRIVATE LIMITED THROUGH MR.SHAILESH CHANDER OJHA VS. REISTRAR OF COMPANIES	IBC Section 59	6/10/2026	1. As per the compliance order dated 17.04.2026 a Affidavit was to be filed within One week, kindly file application for condonation of delay.
123	6/9/2026	0710102023912026(No.of Docs 1)	0710102023912026/3	TOKETEN DEVELOPMENT SERVICES PRIVATE LIMITED THROUGH MR.SHAILESH CHANDER OJHA VS. REISTRAR OF COMPANIES	IBC Section 59	6/10/2026	1. As per the compliance order dated 17.04.2026 a Affidavit was to be filed within One week, kindly file application for condonation of delay. The order dated 17.04.2026 was uploaded on 22.04.2026 and you have filed the affidavit first time on 14.05.206
124	6/9/2026	0710102026572026(No.of Docs 1)	0710102026572026/2	CITIZEN CO - OPERATIVE BANK LIMITED VS. ABHI COMPUSOFT PRIVATE LIMITED	IBC under Sec 7	6/10/2026	1.date missed in vakalatanama
125	5/16/2026	0710102111872025(No.of Docs 4)	0710102111872025/6	RAJESH RAMNANI VSKARAN BHATIYA	Section 19(2) / Regulation 30	6/9/2026	1. kindly attach the compliance order and latest order. 2 kindly paste the three Rs. court fee and twenty five Rs. welfare ticket stick on blank space of vakalatanama
126	11/6/2025	0710102021592025(No.of Docs 3)	0710102021592025/3	GAURAV KATIYAR VS. STATE BANK OF INDIA	Sec 60(5)	6/9/2026	1. kindly attach the compliance order and latest order if any
127	6/16/2026	0710102003752026(No.of Docs 3)	0710102003752026/3	VIJAY KUMAR GUPTA VS. SAMEEN HUSAIN (SUSPENDED DIRECTOR)	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/9/2026	vide order dated 21.01.2026 the respondents were to file reply within one week. However in the Index it is mentioned that there is no compliance order
128	6/6/2026	0710102021602025(No.of Docs 1)	0710102021602025/5	GAURAV KATIYAR VS. HDFC BANK LIMITED	Sec 60(5)	6/9/2026	1. kindly attach the compliance order and latest order.
129	6/8/2026	0710102026132026(No.of Docs 2)	0710102026132026/2	MR MURLIDHAR SINGH VS. MR VIVEK SHARMA	Sec 60(5)	6/9/2026	1. sign missed on every page of rejoinder. 2. kindly attach the compliance order and latest order.

130	5/16/2026	0710102025872026(No.of Docs 1)	0710102025872026/1	REKHA CHAWLA VS. CLASSIC MOTORS PRIVATE LIMITED	Sec. 242(4)	6/9/2026	1. As per the compliance order dated 28.04.2026 a Affidait of service was to be filed within One week, kindly file application for condonation of delay.
131	6/8/2026	0710102032832025(No.of Docs 1)	0710102032832025/9	ABHI COMPUSOFT PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE VS. DMI FINANCE PRIVATE LIMITED THROUGH ITS AUTHORISED REPRESENTATIVE	Application under any other provisions-IBC,Sec 60(5),Rule 11 of NCLT, 2016	6/9/2026	1. bookmarking incomplete along with pagination. 2. Affidavit of service missed in PDF.
132	6/8/2026	0710102006572026(No.of Docs 2)	0710102006572026/8	HILTON HOTELS MANAGEMENT INDIA PRIVATE LIMITED	Sec. 230-232 - Second Motion	6/9/2026	1. kindly attach the compliance order and latest order. 2. copy of vakalatnama is missed in PDF. If the Vakalatnama is on record kindly mention the same in the Index
133	6/8/2026	0710102034172026(No.of Docs 2)	0710102034172026/12	HOTEL & RESTAURANT ASSOCIATION OF EASTERN INDIA VS. THE FEDERATION OF HOTEL AND RESTAURANT ASSOCIATIONS OF INDIA	Sec. 241(1),Sec. 242(4),Sec. 244(1)	6/9/2026	1. kindly attach the compliance order and latest order.
134	6/8/2026	0710102110162025(No.of Docs 2)	0710102110162025/4	CONCEPT HORIZON INFRA PRIVATE LIMITED VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	IBC under Sec 7	6/9/2026	Kindly file the application as IA
135	6/6/2026	0710102021592025(No.of Docs 1)	0710102021592025/4	GAURAV KATIYAR VS. STATE BANK OF INDIA	Sec 60(5)	6/9/2026	1. kindly attach the compliance order and latest order if any
136	6/8/2026	0710102088582025(No.of Docs 1)	0710102088582025/1	INCOME TAX VS. CORNET CATERERS PVT. LTD.	Any other provision - Govt body	6/9/2026	1. kindly attach compliance order. 2. As per record it is seen that vide order dated 29.04.2026 three days time was granted to file the affidavit 3. true copy sign missed in annexure
137	6/8/2026	0710102090472021(No.of Docs 2)	0710102090472021/17	SACHIN MALHOTRA DIRECTOR& SHAREHOLDER VS. ELEGANT KAR ACCESORIES PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	6/9/2026	1. Bookmarking missed in pdf 2. remove extra pdf.
138	6/8/2026	0710102032322023(No.of Docs 1)	0710102032322023/11	EXOTIC' BUILDCON PRIVATE LIMITED	IBC Under Sec 10	6/9/2026	1. As per the compliance order dated 08.05.2026 a Affidait was to be filed within One week, kindly file application for condonation of delay.
139	9/20/2023	0710102081672023(No.of Docs 0)	0710102081672023/1	RIDHISIDHI INFRAPROJECTS PVT. LTD VS. KOTAK MAHINDRA BANK	Rule 11 of NCLT	6/9/2026	1.bookmarking with pagination mandatory 2.index missed in pdf
140	6/7/2026	0710102044822026(No.of Docs 2)	0710102044822026/1	VS	Sec 252 (1) - By Government Body	6/9/2026	1.compliance order missed in pdf 2.need every page sign and true copy in annexure
141	6/6/2026	0710102088852023(No.of Docs 1)	0710102088852023/2	MAYA GUPTA VSMR. NARESH KUMAR AGGARWAL	Sec 66(1)	6/9/2026	1. kindly attach the compliance order and latest order.

142	6/8/2026	0710102062942024(No.of Docs 1)	0710102062942024/5	PRITI SHARMA VS. RAJEEV KUMAR ARORA	Sec. 241(1),Sec. 242(4),Sec. 244(1)	6/9/2026	1.bookmarking with pagination mandatory
143	6/6/2026	0710102099182024(No.of Docs 2)	0710102099182024/9	GLOBAL RESOURCES INC. (HK) LIMITED THROUGH ITS DIRECTOR MR. SANJAY MIDHA VS. CAMPARI EXPORTS PRIVATE LIMITED	IBC Under Sec 9	6/9/2026	1. true copy sign missed on Annexures.
144	6/8/2026	0710102088492025(No.of Docs 1)	0710102088492025/1	INCOME TAX OFFICER WARD 6 (1) VS. CSK INFRASTRUCTURE PVT LTD	Any other provision - Govt body	6/9/2026	1.Kindly attach the compliance order. 2.True copy signature is missing in the annexure. 3.As per the record, it is observed that vide order dated 29.04.2026, the Hon'ble Court had granted 3 days' time as a final opportunity to file the affidavit. Kindly file application for condonation of delay as an IA and attach the affidavit of service as annexure with the said application.
145	6/8/2026	0710102063532025(No.of Docs 2)	0710102063532025/10	IL&FS FINANCIAL SERVICES LIMITED VS. EARTH ENVIRONMENT MANAGEMENT SERVICES PRIVATE LIMITED	IBC under Sec 7	6/9/2026	1.compliance order missed in pdf
146	6/8/2026	0710102080112025(No.of Docs 1)	0710102080112025/5	MUNISH AGGARWAL LIQUIDATOR OF M/S MACO PHARMA INDIA TRANSFUSION SOLUTIONS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES NCT OF DELHI & HARYANA	IBC Section 59	6/9/2026	1.there is no direction in the attached order regarding filing of an affidavit. kindly upload the compliance order. 2. OCR missing in affidavit
147	6/6/2026	0710102088942023(No.of Docs 1)	0710102088942023/2	MAYA GUPTA VSMR. NARESH KUMAR AGGARWAL	Sec 66(1)	6/9/2026	kindly attach the compliance order and latest order.
148	6/8/2026	0710102048932025(No.of Docs 2)	0710102048932025/6	VALUEFIRST DIGITAL MEDIA PRIVATE LIMITED VS. AMISHI CONSUMER TECHNOLOGIES PRIVATE LIMITED	IBC Under Sec 9	6/9/2026	1.pagination not complete in bookmarking
149	6/8/2026	0710102064432025(No.of Docs 2)	0710102064432025/5	BENCH WALK LAW VS. FUTURESOFT SOLUTIONS PRIVATE LIMITED	IBC Under Sec 9	6/9/2026	1.compliance order missed in pdf
150	6/12/2026	0710102036332026(No.of Docs 1)	0710102036332026/1	MR NEERAJ WADHWA VS. SANSKRITI VILLAS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	6/8/2026	1. As per the compliance order dated 18.05.2026 but compliance order upload on the website dated 26.05.2026 a affidavit of service was to be filed within one week,
151	6/4/2026	0710102040072026(No.of Docs 2)	0710102040072026/1	SHRUTI GUPTA	Sec 60(5)	6/8/2026	1.bookmarking mandatory 2.index missed in pdf 3.compliance order missed in pdf
152	9/13/2019	0710102082052019(No.of Docs 1)	0710102082052019/3	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	IBC under Sec 7	6/8/2026	1. bookmarking missing in pdf 2. kindly attach the compliance order. 3. copy of vakalatnama of service 4. proof of service missing in pdf.

153	6/5/2026	0710102078402024(No.of Docs 1)	0710102078402024/8	RAM PHAL BHARDWAJ	Sec 30	6/8/2026	1.compliance order missed in pdf
154	6/5/2026	0710102057672023(No.of Docs 2)	0710102057672023/12	WAL-MART INDIA PRIVATE LIMITED	Sub-Section (1) Of Section 66.	6/8/2026	1. kindly attach the compliance order and latest order. 2. As per record it is seen that vide order dated 22.07.2025 one week time was granted to file reply as final opportunity. 3. Index missing
155	6/5/2026	0710102059982025(No.of Docs 1)	0710102059982025/8	ANIL KUMAR MITTAL VSATUL AGNIHOTRI	Sec 30	6/8/2026	1. kindly attach the compliance order and latest order.
156	6/8/2026	0710102019622026(No.of Docs 2)	0710102019622026/4	VARDHMAN TRUSTEESHIP PRIVATE LIMITED VS. PRESTO INFO SOLUTION PRIVATE LIMITED	IBC under Sec 7	6/8/2026	1.kindly file as IA
157	6/4/2026	0710120011572018(No.of Docs 2)	0710120011572018/12	LOKESH KUMAR BANSAL VS. ADHUNIK FOOD PRODUCTS PVT LTD	Application under any other provisions	6/8/2026	1. incomplete file. Only order is uploaded
158	6/4/2026	0710102022722026(No.of Docs 3)	0710102022722026/1	ANJNEY REFRACTORIES PVT LTD VS. MR ATUL MITTAL	Sec 60(5)	6/8/2026	1. Remove Double pagination from page no 99 to 101 in PDF. 2. kindly attach the compliance order and latest order.
159	5/27/2026	0710102088862025(No.of Docs 2)	0710102088862025/11	UNIVERSAL ERECTORS PRIVATE LIMITED	IBC Under Sec 10,IBC Under Sec 10	6/8/2026	1. counsel sign missed in index. 2. true copy sign missed in annexure. 3. As per the compliance order, the current document was to be filed within two weeks.
160	6/4/2026	0710102022742026(No.of Docs 3)	0710102022742026/2	SPIKE CHEMICALS PVT LTD VSMR ATUL MITTAL	Rule 11 of NCLT, 2016	6/8/2026	1. kindly attach the compliance order and latest order.
161	6/4/2026	0710102022752026(No.of Docs 3)	0710102022752026/2	SHUBH LABH SUPER STEELS PVT LTD VSMR ATUL MITTAL	Rule 11 of NCLT, 2016	6/8/2026	1. kindly attach the compliance order and latest order. 2. pages are not readable from 52, 53, 55, 56 and 57 kindly upload the clear pages
162	6/5/2026	0710102035452026(No.of Docs 1)	0710102035452026/1	HANS RAJ BHOGRA VS. RAJESH KUMAR PARAKH RESOLUTION PROFESSIONAL OF MIS CHD DEVELOPERS LTD	Section 60(5)	6/8/2026	1. As per the compliance order dated 15.05.2026 a Affidavit of service was to be filed within One week
163	6/4/2026	0710102028562026(No.of Docs 2)	0710102028562026/2	ISGEC HEAVY ENGINEERING LIMITED VS. KJS CEMENT (I) LIMITED	IBC Under Sec 9	6/8/2026	1. kindly attach the compliance order and latest order.
164	6/5/2026	0710102045192026(No.of Docs 2)	0710102045192026/1	SANJEEV MAHAJAN VS. NIMITAYA HOTEL RESORTS LTD	Rule16(d),NCLT Rules,2016 IBC	6/8/2026	1. true copy sign missed on annexures. 2. kindly attach the compliance order and latest order.
165	6/4/2026	0710102035442022(No.of Docs 2)	0710102035442022/4	CHANDER BHAN CHAUDHARY AND ANR VS. JAINA SNACKS PRIVATE LIMITED	Sec. 59	6/8/2026	1.only proof of service uploaded. Kindly upload complete file
166	11/19/2019	0710102082052019(No.of Docs 1)	0710102082052019/6	DIAMOND TRAEXIM PRIVATE LIMITED VS. INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED	IBC under Sec 7	6/8/2026	1. Bookmarking missed in pdf. 2. wrong file, kindly file IA
167	6/3/2026	0710102078792025(No.of Docs 1)	0710102078792025/1	RAM KUMAR VS. MS. KAJAL ILMI	Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/5/2026	1. As per the compliance order, the service was to be done within 3 days. 2 Sign missed in PDF. 3. Please file proof of service by way of affidavit

168	6/3/2026	0710102004922026(No.of Docs 2)	0710102004922026/7	SHREE RAMA KRISHNA TRADING CO. VS. ENERSHELL ALLOYS & STEEL PRIVATE LIMITED	IBC Under Sec 9	6/5/2026	1. three Rs. court fee and twenty five Rs. welfare ticket paste on blank space on vakalatnama 2. bookmarking mandatory. Kindly do bookmarking with pagination as per the Index
169	6/3/2026	0710102031842026(No.of Docs 2)	0710102031842026/1	DAVINDER SINGH VS. PRIYANKA CHOUHAN LIQUIDATOR OF DRISHTI INDIA LTD	Sec 42	6/5/2026	1. kindly attach the compliance order and latest order.
170	6/4/2026	0710102019322026(No.of Docs 2)	0710102019322026/6	M/S BEETEL TELETECH LIMITED VS. M/S SHREE OJAS SYSTEM & TECHINFRA PRIVATE LIMITED	IBC Under Sec 9	6/5/2026	1. wrong file, kindly file the application as IA
171	6/3/2026	0710102031152026(No.of Docs 2)	0710102031152026/2	SH SANDEEP KHURANA VS. IKNITCRAFT APPARELS INTERNATIONAL PVT LTD	Sec. 241(1),Sec. 242(4)	6/5/2026	1. bookmarking mandatory with pagination. 2. pagination missed on index. 3. Counsel sign missed on an index and last page of rejoinder. 4. Sign missed on every page of rejoinder. 5. kindly attach the compliance order and latest order.
172	6/4/2026	0710102022732026(No.of Docs 3)	0710102022732026/1	DHARAM COLD STORAGE PVT LTD VS. MR ATUL MITTAL	Sec 60(5)	6/5/2026	1 Kindly attach the compliance order. 2 OCR is missed in Volume 1. 3 Page no. 43,44,45,46 are not readable.
173	6/3/2026	0710102098522025(No.of Docs 2)	0710102098522025/5	AMIT GUPTA ORS VS. MR RAJIV BAJAJ RESOLUTION PROFESSIONAL OF ASCOT PROJECTS PVT LTD	Sec 60(5)	6/5/2026	1.pagination missed in bookmarking 2.Kindly translate page No. 30 from Hindi to English 3.as per the compliance order the reply was to be filed with in one week. 4. Kindly attach latest order as well.
174	6/3/2026	0710102092212025(No.of Docs 2)	0710102092212025/11	SNAP-ON TOOLS PRIVATE LIMITED	Sec. 230-232 - Second Motion	6/5/2026	1.compliance order missed in pdf
175	6/3/2026	0710102032492026(No.of Docs 1)	0710102032492026/2	ABHISHEK DUTTA LIQUIDATOR VSRENU KUMAR	Sec 54(1)	6/5/2026	1. bookmarking mandatory with pagination 2. kindly attach the compliance order and latest order.
176	6/4/2026	0710102035952025(No.of Docs 1)	0710102035952025/7	VINOD KUMAR AGARWAL VS. M/S FIITJEE LTD.	IBC Under Sec 9	6/5/2026	1.bookmarking mandatory 2.index missed in pdf
177	6/3/2026	0710102081492024(No.of Docs 2)	0710102081492024/13	DCB BANK VS. GENESIS INFRA TECH PRIVATE LIMITED	IBC under Sec 7	6/5/2026	As per Index the page number of WS is 1-4 however the page number is not mentioned in the pdf. Kindly do pagination properly
178	6/3/2026	0710102085062025(No.of Docs 1)	0710102085062025/5	MICRO CAPITALS PRIVATE LIMITED VS. S.N.AGRIFOODS PRIVATE LIMITED	IBC under Sec 7	6/5/2026	1.bookmarking mandatory
179	5/28/2026	0710102036412026(No.of Docs 2)	0710102036412026/1	ASHISH SINGH RESOLUTION PROFESSIONAL VSVINEET GUPTA ERSTWHILE RESOLUTION PROFESSIONAL OF MS GOLDEN PEACOCK RESIDENCE PVT LTD	19(2)	6/4/2026	1. As per the compliance order dated 07.05.2026 a reply was to be filed within one week, kindly file application for condonation of delay.

180	5/20/2026	0710102004182026(No.of Docs 2)	0710102004182026/1	BIN SARI SPECIALIZED TECHNOLOGIES (BSS TECHNOLOGIES) VS. PUNJ LLYOD LIMITED	Sec 42	6/4/2026	1.as per the compliance order the reply was to be filed with two weeks 2.kindly attach latest order in pdf
181	6/2/2026	0710102011012025(No.of Docs 1)	0710102011012025/7	MR. VIKRAM BAJAJ RESOLUTION PROFESSIONAL FOR ABAN EXIM PVT. LTD. VS. M/S APPARELS INDIA THROUGH ITS PROPRIETOR MR. PRADEEP & ANR	Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)	6/4/2026	1. kindly attach the compliance order and latest order. 2. The following pages are not clear.- from 29 to 32, 43 and 45 kindly upload clear pages
182	6/2/2026	0710102086652025(No.of Docs 2)	0710102086652025/3	INDIAN BANK VS. ANU GUPTA	Section 95(1)	6/4/2026	1.as per the compliance order the reply was to be filed with in one week
183	6/1/2026	0710102030062023(No.of Docs 3)	0710102030062023/2	STATE BANK OF INDIA THROUGH RESOLUTION PROFESSIONAL VS. PRAVIN KUMAR MALHOTRA	Section 95(1)	6/4/2026	1. bookmarking mandatory in all Volumes 2. master index mandatory. 3. index missed in volume 2 4. kindly attach the compliance order and latest order. 5. sign missed on every page of reply 6. true copy sign missed in Annexures 7. remove page no 202 (blank page)in vol 2
184	6/2/2026	0710102086612025(No.of Docs 2)	0710102086612025/2	INDIAN BANK VS. RAJESH KUMAR GUPTA	Section 95(1)	6/4/2026	1.as per the compliance order the reply was to be filed with in one week 2.kindly attach latest order in pdf
185	5/19/2026	0710102025882024(No.of Docs 2)	0710102025882024/27	JAGTAR SINGH & SONS HYDRAULICS PVT. LTD VS. HERCULES CRANES P LTD	Sec 433(e)/433(f) of CA 1956	6/4/2026	1.compliance order missed in pdf 2.vakalatanama copy missed in pdf 3.bookmarking mandatory
186	5/21/2026	0710102001942026(No.of Docs 3)	0710102001942026/1	HARDEEP SINGH VS. KAMAL AHUJA LIQUIDATOR OF JAGTAR SINGH AND SONS HYDRAULICS PVT LTD	Rule 11 of NCLT, 2016	6/4/2026	1. As per the compliance order dated 13.01.2026 a reply was to be filed within one week, kindly file application for condonation of delay. 2. The reply has been uploaded twice. Kindly remove one pdf
187	6/2/2026	0710102012132026(No.of Docs 1)	0710102012132026/2	BANK OF INDIA VS. M/S M.R. OVERSEAS PRVTATE LIMITED	IBC under Sec 7	6/4/2026	1. index and bookmarking mandatory. 2. twenty five Rs. welfare ticket and three Rs. court fee paste on blank space of vakalatanama.
188	6/4/2026	0710102035202026(No.of Docs 1)	0710102035202026/1	VALUE INFRACON INDIA PVT LTD VS. AMOD TYAGI	Rule 11 of NCLT, 2016	6/3/2026	1. As per the compliance order dated 11.05.2026 a affidavit of service was to be filed within one week, kindly file application for condonation of delay.
189	6/1/2026	0710102058802025(No.of Docs 1)	0710102058802025/2	RAM KUMAR ADMINISTRATOR OF AVIOM INDIA HOUSING FINANCE PRIVATE LIMITED VSVIVRITI CAPITAL LIMITED	Sec 43(1) r/w Sec 44 (1),Section 25(2)(j), 43,45,47,50,60(5),66/Regulation 35A	6/3/2026	1. pagination not done of the order in the pdf. Kindly also mention it in the Index. 2. As per the compliance order, the proof of service was required to be filed within 3 days 3. copy of affidavit missing in pdf.
190	6/1/2026	0710102019792026(No.of Docs 1)	0710102019792026/1	DEEPAK KUMAR AGARWAL RESOLUTION PROFESSIONAL VS. RAJESH KUMAR BANSAL & ORS.	Sec 43(1) r/w Sec 44 (1)	6/3/2026	Affidavit of service was to be filed within one week as per order dated 27.03.2026. 2. Date missing on last page of the affidavit.
191	6/1/2026	0710102086652025(No.of Docs 1)	0710102086652025/1	INDIAN BANK VS. ANU GUPTA	Section 95(1)	6/3/2026	1, kindly attach the latest order. 2 as per the compliance order, the current document is required to be filled with in 1 week.

192	9/9/2025	0710102070532025(No.of Docs 6)	0710102070532025/1	AKSHAAN GEORGE VS. KULDEEP KUMAR DHAR	Rule 11 of NCLT	6/3/2026	1. notary and date missed on affidavit. 2.true copy sign missed on Annexures. 3. kindly upload the clear pages from 19 to 21 and 25 . If the clear copies are not available kindly give undertaking of the same 4. kindly attach the compliance order and latest order. 5. Kindly upload full page of Index at Annexure - 8-13 are not complete they are cutting from the bottom.
193	6/1/2026	0710102023602025(No.of Docs 1)	0710102023602025/8	MADHULIKA VS. CONNOISSEUR INFRABUILD PRIVATE LIMITED	IBC under Sec 7	6/3/2026	1 Kindly do the bookmarking according to index.
194	5/30/2026	0710102013442025(No.of Docs 3)	0710102013442025/6	MSX MALL SHOP OWNERS WELFARE ASSOCIATION (THROUGH ITS PRESIDENT VS. INDIA BULLS HOUSING FINANCE LTD	Sec 60(5)	6/3/2026	1.kindly file the application as IA Interlocutory Application
195	6/1/2026	0710102011932026(No.of Docs 1)	0710102011932026/1	MR. SUNIL KUMAR GUPTA RESOLUTION PROFESSIONAL FOR MRS. SHASHI SACHDEV VSTARLOK SINGH SAWHNEY	Section 60(5)	6/3/2026	1. bookmarking mandatory. Kindly do bookmarking with pagination as per the Index. 2. As per the compliance order dated 03.03.2026 a Affidavit of service was to be filed in one week,
196	6/1/2026	0710102073172025(No.of Docs 2)	0710102073172025/6	MEHRA DEVELOPERS AND FARMS PRIVATE LIMITED VS. REGISTRAR OF COMPANIES DELHI & HARYANA	Sec 252 (3)	6/3/2026	1. sign missed on every page of rejoinder. 2. true copy sign missed on Annexures 3. remove double pagination in PDF. 4. kindly attach the compliance order and latest order.
197	6/2/2026	0710102037732026(No.of Docs 1)	0710102037732026/2	VISTRA ITCL INDIA LIMITED VS.SAVANTHA HOLDINGS LIMITED	Rule 11 of NCLT, 2016	6/3/2026	1. As per the compliance order, the present document is required to be filed within a week. 2. Page no 7 is in wrong alignment. 3. true copy sign missed in annexure.
198	6/2/2026	0710102041682026(No.of Docs 5)	0710102041682026/3	MANGLAM MULTIPLEX PRIVATE LIMITED VS. GAURAV KATTIYAR	Rule 11 of NCLT, 2016,Section 60(5)	6/3/2026	Compliance order missing
199	6/1/2026	0710102002732020(No.of Docs 1)	0710102002732020/80	ASSET CARE AND RECONSTRUCTION ENTERPRISES LTD VS. SARE GURUGRAM PVT LTD	IBC under Sec 7	6/3/2026	1. kindly attach the compliance order and latest order if any
200	5/29/2026	0710102002392026(No.of Docs 4)	0710102002392026/3	MAHESH GARG VS. 1. MR. SANJEET KUMAR SHARMA RESOLUTION PROFESSIONAL FOR M/S. VARDHMAN INFRADEVELOPERS PVT. LTD	Section 60(5)	6/3/2026	1. kindly attach the compliance order and latest order if any
201	5/30/2026	0710102033302026(No.of Docs 2)	0710102033302026/3	RABINDRA KUMAR MINTRI VS. CONSORTIUM OF MR SUNIL KUMAR JAIN AND MR APOORV JAIN	Sec 60(5)	6/2/2026	1. remove blank page from proof of service 2. kindly attach the compliance order and latest order.

202	5/29/2026	0710102023552026(No.of Docs 3)	0710102023552026/3	ENGINE LEASE FINANCE B.V VS. LIQUIDATOR OF GO AIRLINES (INDIA) LIMITED	Sec 42	6/2/2026	No of objections 1.Date is not mentioned on the Vakalatnama. Further, ₹25 Welfare Stamp and ₹3 Court Fee Stamp are not affixed on the Vakalatnama in the PDF. 2.Index of Volume II is not attached. 3.Master Index is missing. 4.Kindly attach the Compliance Order along with the latest order passed in the matter.
203	5/29/2026	0710102036522026(No.of Docs 1)	0710102036522026/1	MANOJ KUNWAR VS. SSMP INDUSTRIES LIMITED	Section 60(5)/Rule 11	6/2/2026	1.compliance order missed in pdf . Kindly attach compliance order and latest order if any
204	5/29/2026	0710102027992026(No.of Docs 1)	0710102027992026/1	BEAM INFOTECH PRIVATE LIMITED VS. INVERTEK ENERGY SOLUTIONS PRIVATE LIMITED	IBC Under Sec 9	6/2/2026	1. kindly attach the compliance order and latest order. As per records it is seen that vide order dated 2-.04.2026 the court had directed to file the affidavit of service within one week 2. Bookmarking with pagination incomplete
205	6/9/2026	0710102023812026(No.of Docs 2)	0710102023812026/3	SANJEEV CHAUDHARY VS. VIBGYOR INVESTORS & DEVELOPERS PRIVATE LIMITED	Sec 30	6/2/2026	1.this pages are not clear no of 24, 25, 77 to 88. 111,122,123. Kindly upload clear copy of the said pages
206	6/8/2026	0710102096292025(No.of Docs 3)	0710102096292025/5	ROYAL CAP HOUSE VS. APOLLO GREEN ENERGY LIMITED	IBC Under Sec 9	6/2/2026	same document is uploaded twice
207	5/29/2026	0710102064092024(No.of Docs 1)	0710102064092024/31	NARAIN PAPERS PRIVATE LIMITED VS. FRANK EDUCATIONAL AIDS PRIVATE LTD	IBC Under Sec 9	6/2/2026	same document uploaded again
208	6/1/2026	0710102109172025(No.of Docs 1)	0710102109172025/2	PREETI AGGARWAL VS. JETAIR PRIVATE LIMITED & OTHERS	Rule 11 of NCLT	6/2/2026	1.as per the compliance order the affidavit was to be filed with in one week 2.kindly attach latest order in pdf 3.need every pages sign and true copy in annexure
209	6/1/2026	0710102019792026(No.of Docs 1)	0710102019792026/2	DEEPAK KUMAR AGARWAL RESOLUTION PROFESSIONAL VS. RAJESH KUMAR BANSAL & ORS.	Sec 43(1) r/w Sec 44 (1)	6/2/2026	As per the Compliance order the affidavit was to be filed within one week. date missing on Affidavit
210	5/30/2026	0710102079712025(No.of Docs 1)	0710102079712025/5	SANJOGITA AGARWAL VS. A B R DRUGS PRIVATE LIMITED	Sec. 241(1),Sec. 242(4)	6/2/2026	1. kindly attach the compliance order and latest order.
211	5/29/2026	0710102040342026(No.of Docs 1)	0710102040342026/1	PRERNA SINGH VS. NAVEEN KUMAR JAIN RESOLUTION PROFESSIONAL OF XALTA FOOD AND BEVERAGES PVT LTD	Sec 60(5)	6/2/2026	1.compliance order missed in pdf. Kindly also attach latest order
212	5/29/2026	0710102091682021(No.of Docs 1)	0710102091682021/13	BETEEL TELETECH LIMITED VS. ARCELIA IT SERVICES PRIVATE LIMITED	IBC Under Sec 9	6/2/2026	1.as per the master Index volume 2 and 3 missed in pdf 2.Kindly do bookmarking as per Index. Kindly change the Index of Volume 1, as the page numbers should be according to the documents attached in Volume 1. 3.compliance order missed in pdf
213	5/29/2026	0710102062922025(No.of Docs 2)	0710102062922025/1	ARES INVESTMENTS LLC VS. INTERNATIONAL PRINT O-PAC LTD ORS	Rule 11 of NCLT	6/2/2026	Kindly attach compliance order and latest order if any

214	6/2/2026	0710102106142025(No.of Docs 2)	0710102106142025/6	ARYA SOLAR PRIVATE LIMITED VS. PAGARIA ENERGY LIMITED	IBC under Sec 7	6/2/2026	As per order dated 20.03.2026 3 days time as last and final opportunity was granted to file the reply. Kindly file application for condonation of delay
215	5/30/2026	0710102109682024(No.of Docs 3)	0710102109682024/2	MR. DEEPAK KUMAR AGARWAL RESOLUTION PROFESSIONAL VS. RS STONES PVT. LTD.	Sec 12(2)	6/2/2026	1.as per the compliance order attached the affidavit was to be filed with in two weeks 2.kindly attach latest order/compliance order in pdf
216	6/1/2026	0710102020992026(No.of Docs 3)	0710102020992026/5	MAHENDRA ROADLINES PRIVATE LIMITED VS. B9 BEVERAGES LIMITED	IBC Under Sec 9	6/2/2026	1.as per the compliance order the rejoinder was to be filed with in one week
217	6/1/2026	0710102033262026(No.of Docs 2)	0710102033262026/2	SHIPWAY TECHNOLOGY PRIVATE LIMITED VS. EASO E-COMMERCE PRIVATE LIMITED	IBC Under Sec 9	6/1/2026	1.compliance order missed in pdf
218	5/28/2026	0710102081272025(No.of Docs 5)	0710102081272025/3	DR. NAVEEN CHAUDHARI VS. SURAKSHA ASSET RECONSTRUCTION COMPANY	Application under any other provisions- IBC	6/1/2026	1.kindly file the application as IA
219	5/27/2026	0710102057342025(No.of Docs 4)	0710102057342025/7	BRICK2WALL INFRA TECH PRIVATE LIMITED VS. KASHYAPI INFRASTRUCTURE PRIVATE LIMITED	IBC Under Sec 9	6/1/2026	1.kindly file IA
220	6/6/2026	0710102006512023(No.of Docs 2)	0710102006512023/9	STATE BANK OF INDIA VSM/S WORLDS WINDOW IMPEX INDIA PVT. LTD.	Application under any other provisions- IBC,Application under any other provisions- IBC,Application under any other provisions- IBC	6/1/2026	1.as per the compliance order the affidavit was to be filed with in one week. 2. Kindly also attach latest order. 2.Kindly sign with true copy on the Annexures
221	5/29/2026	0710102416272018(No.of Docs 2)	0710102416272018/44	ICICI BANK LIMITED VS M/S. ESSAR POWER JHARKHAND LIMITED	IBC under Sec 7	6/1/2026	1. Kindly attach latest compliance order 3.vakalatanama copy missed in pdf . If the vakaltnama is on record kindly mention the same in the Index
222	12/12/2017	0710200413892017(No.of Docs 0)	0710200413892017/10	M/S. ALCOBEX METALS WORKERS UNION VS M/S. ALCOBEX METALS LTD. & ANR.	Application under any other provisions	6/1/2026	1.Same pdf is uploaded twice. kindly remove extra pdf
223	6/8/2026	0710102110162025(No.of Docs 1)	0710102110162025/3	CONCEPT HORIZON INFRA PRIVATE LIMITED VS. CONCEPT CAPITAL INFRA PROJECTS PRIVATE LIMITED	IBC under Sec 7	6/1/2026	1.as per the compliance order the affidavit was to be filed with in one week 2.kindly attach latest order in pdf 3.place tickets in empty space on vakalatanama

224	5/1/2026	0710102021262026(No.of Docs 1)	0710102021262026/1	ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED (ACTING AS TRUSTEE OF ALCHEMIST XII TRUST) THROUGH ITS SR. MANAGER HITESH DAHIYA) VSMOHIT SINGH	Section 121(1)	6/1/2026	1. kindly attach the latest order. 2. 1. As per the compliance order dated 07.04.2026 a Affidavit of service was to be filed within One week, even after the order was uploaded there is a delay in filling the affidavit. kindly file application for condonation of delay as IA. while filing the application kindly annex the affidavit
225	5/30/2026	0710102006832025(No.of Docs 3)	0710102006832025/6	TANUK PHARMA (INDIA) LIMITED		6/1/2026	1. kindly attach the compliance order and latest order.
226	5/1/2026	0710102095582024(No.of Docs 2)	0710102095582024/2	SH. NEERAJ SINGAL VS. STATE BANK OF INDIA	Application under any other provisions- IBC	6/1/2026	1.as per the compliance order the rejoinder was to be filed with in one week from the date of receipt of the reply.
227	5/28/2026	0710102108992025(No.of Docs 2)	0710102108992025/1	RAKESH WADHWA VSSUDHIR KALRA	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	6/1/2026	1.as per the compliance order the reply was to be filed with in two weeks 2.vakalatnama copy missed in pdf. If the vakalatnama is on record kindly mention the same in the Index.
228	6/6/2026	0710102032792026(No.of Docs 1)	0710102032792026/1	ATEN CAPITAL PRIVATE LIMITED	Sec. 230-232 - Second Motion	6/1/2026	1.as per the compliance order the affidavit was to be filed with in one week. As there is delay in filing the affidavit kindly file an application for condonation of delay as IA. While filing the application kindly also annex the affidavit.
229	5/29/2026	0710102006762026(No.of Docs 2)	0710102006762026/2	MR. AISHWARYA MOHAN GAHRANA ERSTWHILE RESOLUTION PROFESSIONAL DURHA VITRAK PRIVATE LIMITED VS. BLUE HEAVENS HEALTHCARE PRIVATE LIMITED - SRA	Section 60(5)	6/1/2026	1. true copy sign missed on an annexures. 2. kindly attach the compliance order and latest order. 3. Copy of vakalatnama missed in PDF.
230	5/29/2026	0710102095572024(No.of Docs 2)	0710102095572024/2	SH. BRIJ BHUSHAN SINGAL VS. STATE BANK OF INDIA	Application under any other provisions- IBC	6/1/2026	1.as per the compliance order the rejoinder was to be filed with in one week from receipt of reply. Kindly also attach the latest order
231	11/29/2019	0710102114622019(No.of Docs 2)	0710102114622019/7	ISITH PRAKASH GANGOOLY VS. NUGREEN ENERGY PRIVATE LIMITED & ORS.	Sec. 241(1)	6/1/2026	1.Copy of vakalatnama missed in pdf. If the vakalatnama is on record kindly mention the same in the Index 2 every page signed of reply 3. latest compliance order missed in pdf
232	5/29/2026	0710102114622019(No.of Docs 2)	0710102114622019/17	ISITH PRAKASH GANGOOLY VS. NUGREEN ENERGY PRIVATE LIMITED & ORS.	Sec. 241(1)	6/1/2026	1.counsel details missed in index 2.need every pages sign and true copy in annexure 3.kindly attach latest order in pdf 4.vakalatnama copy missed in pdf
233	5/28/2026	0710102062672025(No.of Docs 2)	0710102062672025/9	DEEPAK MANGLA VS. MUKESH GUPTA (RESOLUTION PROFESSIONAL) AND ORS.	Sec 60(5)	6/1/2026	1 wrong pagination in PDF. Page number is missing on some pages 2. As per the compliance order dated 04.05.2026 a additional affidavit was to be filed in Two weeks,
234	5/28/2026	0710102080922025(No.of Docs 2)	0710102080922025/2	BPC CONSULTANT INDIA PRIVATE LIMITED VS. RAJNESH KUMAR AGGARWAL	Sections 60(5)/Regulation 7,8, 8A, 9, 12, 12A, 13, 14, 17(1)	6/1/2026	1.bookmarking mandatory 2.index missed in pdf 3.compliance order missed in pdf
235	5/28/2026	0710102075872025(No.of Docs 2)	0710102075872025/1	RPFC VSRAJAT WIRES PVT LTD	Section 60(5)/Rule 11,Section 60(5)	6/1/2026	1.as per the compliance order the reply was to be filed with in two weeks 2.vakalatnama copy missed in pdf. If the vakalatnama is on record kindly mention the same in the Index
236	5/27/2026	0710102025782026(No.of Docs 2)	0710102025782026/1	ANITA SHARMA VS. BEETAL FINANCIAL & COMPUTER SERVICES (P) LTD	Sec. 59	6/1/2026	1. wrong file., kindly file in an application.

237	5/27/2026	071010200622024(No.of Docs 2)	071010200622024/1	RAJNEESH NAGAR VS. DEBASHIS NANDA RP OF BULLAND BUILDTECH PRIVATE LIMITED AND ORS.	Sec 60(5)	6/1/2026	1. bookmarking mandatory along with pagination. 2. sign missed on every page of reply. 3. copy of vakalatanama missed in PDF. 4. kindly attach the compliance order and latest order.
238	5/27/2026	0710102094172025(No.of Docs 2)	0710102094172025/4	ANUP KUMAR VS. MADHU JAIN	Sec 60(5)	6/1/2026	1.compliance order missed in pdf
239	5/28/2026	0710102099082025(No.of Docs 2)	0710102099082025/2	RAJENDRA YADAV VS. MR SUDHIR KALRA	Section 60(5)	6/1/2026	1.as per the compliance order the reply was to be filed with in two weeks 2.vakalatanama copy missed in pdf
240	5/28/2026	0710102104562025(No.of Docs 2)	0710102104562025/2	PANKAJ RAVINDRA CHAUDHARY AND OTHERS VS. SUDHIR KALRA	Section 60(5)	6/1/2026	1.as per the compliance order the reply was to be filed with in two weeks 2.vakalatanama copy missed in pdf. If the vakaltnama is on record kindly mention the same in the Index
241	5/27/2026	0710102024822024(No.of Docs 2)	0710102024822024/14	SERVEALL DEVELOPERS PVT LTD VSUTTAR PRADESH STATE INDUSTRIAL DEVELOPMENT AUTHORITY (UPSIDA)	Sec 60(5)	6/1/2026	1.Kindly attach the compliance order in the PDF. 2.Kindly remove the double pagination from pages 66 to 74. 3.Kindly upload the English translated copies of pages 18, 64, 65 and 77, which are in Hindi. While uploading the translated pages, kindly mention at the top of each translated page the corresponding page number for which the translation has been provided.
242	5/27/2026	0710102017852023(No.of Docs 2)	0710102017852023/8	AIRTECH AIRCONDITIONERS VS. PARNIKA COMMERCIAL AND ESTATES PRIVATELIMITED	IBC Under Sec 9	6/1/2026	1. sign missed on every page of reply. 2. kindly attach the compliance order and latest order.
243	6/8/2026	0710102067492020(No.of Docs 2)	0710102067492020/9	MAHENDER KUMAR KHANDLWAL (RESOLUTION PROFESSIONAL) VS. FINSERVE SHARED SERVICES LIMITED	Sec 66(1)	6/1/2026	As per the compliance order dated 03.03.2026 a Affidavit of service was to be filed in two weeks, kindly file application for condonation of delay. 2. remove double pagination in PDF.